(Abolition) Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 16th May, 1969".

ESTIMATES COMMITTEE

Eighty-Second Report

SHRI N. SHIVAPPA (Hassan): I beg to present the Eighty-second Report of the Estimates Committee on action taken by Government on the recommendations contained in the Thirty-ninth Report of the Estimate Committee on the Ministry of Food, Agriculture, Community Development (Department of Agriculture)—Central Institute of Fisheries Eduction, Bombay.

13.12 hrs.

The Lok Sabha adjourned for lunch till ten minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at fourteen minutes past Fourteen of the Clock.

[SHRI GADILINGANA GOWD *in the Chair.*]

CRIMINAL AND ELECTION LAWS AMENDMENT BILL—*contd.*

MR. CHAIRMAN : The House will now resume discussion of the Criminal and Election Laws amendment Bill. Shri Lobo Prabhu.

श्री मधु लिमये (मुंगेर): मैं आपसे एक विनती करना चाहता हूं । अभी मुझे खबर मिली है कि डा० राम सुभग सिंह जी के मकान पर डालटनगंज-पटना गाड़ी चलाये जाने के बारे में विनती करने के लिए और धरना देने के लिए एक आदमी गया था और उसकी पिटाई करने का काम उनके सचिव के द्वारा और पुलिस के द्वारा किया गया है । इसलिए मैं आपसे विनती करता हूं कि मन्त्री महोदय के कानों तक आप यह बात पहुंचायें और इसके बारे में उनसे खुलासा करवायें ।

SHRI OM PRAKASH TYAGI (Moradabad) : Sir, I beg to move :

"That the Bill, as reported by Joint Committee, be circulated for the purpose of eliciting opinion thereon by the 15th October, 1969." (11)

MR. CHAIRMAN : Shri Lobo Prabhu.

SHRI LOBO PRABHU (Udipi) : Sir, while the Government may feel very happy that they are passing many Bills and passing them very quickly, I would like to remind Members present that this is a House of the Legislature. The laws which it passes are more important than any other work, and unless there is concentration on the provisions of the Bill, there are going to be at least two consequences: first, the courts will have to strain at the meaning of many of the Bills passed here, and second, the litigant public will be faced with many avoidable difficulties. I would, therefore, request the House and you, Sir, to allow me to go through this Bill in detail as it should be so that it has both meaning and purpose, and that it achieves its purpose instead of being just a Bill which the Government has been able to roll across.

The purpose of this Bill is stated to be the removal of communal and regional tensions. Two questions arise: first. whether, the law can remove these tensions, whether the Government is justified in frustrating what the law has set out to do and what the Government itself wants these laws to do. These are very important questions, because I shall develop that every law the Government passes simply passes into limbo. It is of no use at all. My good friend Shri Ismail has already referred to the existing laws being ample, but they have not been used at all till very recently, and that same condition exists in respect of all the laws. Government thinks that as soon as it passes a law, it can continue to be inactive and continue to go on as before.

The Bill provides for amendment of three different pieces of legislation : first, the Indian Penal Code. The Indian Penal Code is sought to be amended in respect of section 153A in a very insignificant way. I use the word "insignificant" because it seems

[Shri Lobo Prabhu]

to me very strange that so much noise should be made about the amendment when all that it does is it enhances the punishment for the offence if committed within a religious premises. It enhances the punishment from three years to five years. Very rarely, if at all, is a sentence of a year or more imposed, and this enhancement by itself is of not any practical importance. But this enhancement may have other consequences; it may create new tensions by the mere routine enforcement of the law against individuals you are going to add religious colour and make the people feel that you are punishing not an individual but you are punishing a religion, a lage number of people, because you are making it an offence of greater gravity because it is in a religious house.

The second change made is that in addition to the existing grounds, you add two more: birth and place of residence. Birth and place of residence could be covered by the general provision which already exists and which has been effective before in respect of these grounds.

If the intention of specifying this is to meet the resolution of the National Integration Council, I would like to point out that emphasis was more necessary on another ground which has been completely ignored and which was the subject of my amendment when the Bill came up previously and which is also the subject of my minute of dissent. They have excluded "class" as a ground for creating disunity, hatred and other things.

SHRI GEORGE FERNANDES (Bombay South): Very rightly,

SHRI LOBO PRABHU: My hon. friend may say "very rightly" because he believes in class war. I believe in warfare, not for the classes, but for the masses and for the whole country. There is nothing gained by class war. But apart from that, I would like to point out that class is certainly a ground in section 505 which also Government are amending. To create differences between communities and classes is an offence under section 505, and I see no reason why it should not be included among the grounds in section 153. Now, I would like to stress that this feature of class warfare is going to be accentuated...

SHRI GEORGE FERNANDES: Of course.

SHRI LOBO PRABHU: I am glad that I have an admission, because after the nationalisation of banks and the other programmes announced by the Prime Minister, we are already ranging ourselves into two classes, the class of 'haves' in which they consider me to be, and the class of 'have-nots' in which they claim they are. Of course, they are not so have-nots, because they are getting their parliamentary salaries and other parliamentary advantages. Anyway, they say they represent the have-nots. When we have this class war staring at us from Government's own actions, are they not going to include class as a ground which creates tension? We are concerned here with removing tensions. We can have class warfare, but let us have it without tension. Let us have it in a way which is gentle, in a way which is reasonable and in a way which is legal and which is constitutional.

Class warfare has been accentuated by what happened this morning The communists have already declared a war on the Constitution which according to them favours the bourgeoisie landlordisms. In these circumstances, when we are faced with a class warfare, it is their duty even at this stage to include it as a ground. It is a cause of tension, and tension must be avoided in the interests of all. I am quite sure that however high-minded a person might be, no one has a desire to knock the heads of others and cause blood shed and thereby frustrate even his own aim of serving the people, because even if one breaks the head of a 'have', still that head is the head of somebody in the country.

The third addition that has been made in this section is rather a very slight one; it is a semantic one. They have added 'disharmony and ill-will' to 'enmity and hatred' which are already there. I do not know who advised Government on the difference between the two. But it seems to me to be only a very slight difference, and, therefore, I do not think that this section has been amended to any extent.

But as I said before, it is not the law that matters but it is the policies of Government, and particularly one policy of Government—which matter a great deal; that policy is that as soon as politics comes in and as soon as a party interferes, nothing is an offence in this country. As a matter of fact, we heard the Minister of State in the Ministry of Home Affairs declaring this morning that we must seek a political solution; when the whole country is threatened with class war, when the whole Constitution is being threatened, he says that there is no offence and let us have a political solution. A political solution is no answer to a criminal situation. You have to deal with a criminal situation in a penal way.

Now, let us see what the grounds are. Are not these grounds created by politics? Take first, the case of religion. Religion is an unnecessary ground. And this country—I am proud to belong to it—has been most hospitable to all religions. The Christians have been welcomed here for two hundred years, and Muslims have been here for 1200 years and so many other people have come and they have been treated hospitably. Religion became a ground of tension only when the British introduced politics in it, when it became the basis of communal representations. One would have expected that with Independence and with the coming into force of our Constitution, religion would disappear. But still there are some people who think that they could succeed in politics by making religion a ground of difference. I think they are being educated that it does not pay, and they are learning a political lesson.

SHRI S. M. BANERJEE (Kanpur): For instance, Shri Bal Raj Madhok.

SHRI LOBO PRABHU: He is not here at the moment to defend himself, and I am not accusing him now. Let us not introduce politics in religion as far as we are concerned. Let us not favour those people who make religion a ground for difference and hatred. Religion should be treated absolutely as a personal matter, where the State and the law have no claims.

The next ground is birth or residence in a particular area. Here again, this is entirely a creation of Government arising out of a political solution. As we all know, the linguistic States arose from a political solution. Even today we find that place of birth or residence, as in the Shiva Sena riots, and language in the South Indian disturbances are being agitated again and are becoming causes for disturbances. Who has reopened the linguistic settlement of this country? Government have done it by the revision of linguistic States. They had no business to submit to the pressure of Maharashtra and reopen the Belgaum dispute. They had no business to open up the Telegana dispute. They should have told those people that they had settled this once and for all and they were not going to amend it or change it.

SHRI S.M, JOSHI (Poona): The dispute was recognised by the former Home Minister Shri G.B. Pant himself.

SHRI S.M. BANERJEE: I think he was the Home Secretary then.

SHRI LOBO PRABHU: I submit that for political reasons Government are creating these differences.

The next ground is language. Here again one could infer who is responsible. Who is making all this trouble about language except Government itself? Who is pressing Hindi? If they would only let up on Hindi, the whole country would adopt that language. It is because they are trying to press it on one part of the country or another that there is trouble. They are trying to press it by one means or another, through one way or another and through one source of employment or another. It is because of this that we have this linguistic problem.

The next ground is caste and community. Again, Government have made this an issue between the classes by supporting Shri Nath Pai's Bill. If that Bill is passed and fundamental rights of the minorities are exposed, the minorities, depressed classes and the Scheduled Castes would be ranged against others. Therefore, I would say again that it is this tendency for change in the Government which has been responsible for creating trouble.

[Shri Lobo Prabhu]

The next change proposed is in respect of section 505. Here, I do not think that there is anything very important. But Government have added that alarming news will be a ground for an offence. They should have added also unfair presentation in papers as a ground for an offence under this section. Otherwise, I do not think that there is any considerable change in it.

The next change is in the Criminal Procedure Code. In addition to Government the district magistrate has been empowered to take action. This is a move in the right direction. But I would like Government not to frustrate it by interfering with the discretion of the district magistrate. There should be no politics in deciding the matter when an offence against law and order is committed. The district magistrate should have his discretion without any politicians and without Government telling him how to exercise that discretion.

Another change made in the Code of Criminal Procedure is in respect of making the offence cognisable and non-bailable. It is also a very good thing because at present the police keep quiet and see these offences being committed on all sides. Here again the government must not frustrate the police. I hope my hon. friends will not be angry when I refer to the Calcutta High Court judgment where the police were charged with being indifferent to the law and neglecting their duties. Under article 355 it is the duty of the Central Government to see that the police are allowed to function without any interference by the government.

The last change is in respect of the Representation of the People Act, which is a very good change. Most of the time people create tension at the time of the election. If they know that it is a disqualification they will avoid these tensions.

Clause 6 is in respect of printing and publication. Here there has been an objection that the Central Government should not have concurrent authority with the State Government. To those who have made this objection I would like to point out that the States may be parties to many of the agitations like irrigation water agitations, agitations of language, agitations possibly to redefine the State boundaries. In these circumstances it is necessary that the Centre should have independent authority. Since law and order is a common subject, the Centre will be failing in its duty to the people, who are more important than the State Government, if it does not maintain law and order.

On the balance I am happy that the government had become conscious of its responsibility to law and order. But this consciousness should not be confined only to this Bill. We are today witnessing in this country a complete break-down of law and order. Whatever the government may like to think of itself because of the legislations it has passed, it forgets that there are people in this country who are paying the price of the collapse of law and order. One cannot open even a single day's paper without reading of the failure of law and order in one State or another. In fact, I think the system is breaking down, because of what my friends over there are doing. It is break-down because of what the government is not doing. Government must see that its officers enforce the law. Because, when law and order break-down there is nothing left for the people. Everything becomes precarious without law and order ; all the benefits of government, all the benefits of even communism will be just dead sea fruit, so much waste. So, on all these grounds I welcome this Bill. I hope the government which enacts the law will enforce it and see that law and order returns to this country.

श्री झारखंडे राय (घोसी) : मान्यवर, इस संशोधन विधेयक के प्रस्तुत करने की प्रेरणा कश्मीर के श्रीनगर में होने वाली नेशनल इंटीग्रेशन कान्फरेंस से मिली है। उस कान्फरेंस में जो कौंसिल बनाई गई उस ने कुछ विषयों पर देश का, देश में काम करने वाली पार्टियों का ध्यान आकृष्ट किया। उस में मुख्यतया सम्प्रदायवाद के बारे में विशेष चर्चा की गई थी। यह बात सही है कि हमारा भारतवर्ष बहुभाषी, बहु-जातीय और बहु-धर्मी देश रहा है और आज भी है। यहां अनेकता की भावनाएं बहुत दिनों से चली आ रही हैं और आज भी वह विद्यमान है। राष्ट्रीय एकता हमारे देश का सर्वोपरि धर्म और कर्त्तव्य बन गया है। ऐसी अनेकता की बढ़ती हुई भावनाओं को ठीक करने

के लिए और एकता की भावनाओं को बढ़ाने के लिए सरकार का, समस्त देश का और देश में जो विभिन्न पार्टियां हैं उन का काम करना परम कर्त्तव्य है। राष्ट्रीय एकता और राष्ट्रीय सुरक्षा यह हमारा सबसे बड़ा धर्म है। वर्तमान विधेयक जिस उद्देश्य से लाया गया है उस में सब से अधिक जोर साम्प्रदायिक शक्तियों के दमन पर होना चाहिए था। यह बात इस विधेयक में नहीं मिलती ! इसलिए इस का समर्थन करने में इस रूप में हम अपने को असमर्थ पाते हैं। यह बात सही है कि साम्प्रदायिक शक्तियों का भी दमन दार्शनिक और सैद्धांतिक आधारों पर ही मुख्यतया होना चाहिए। कार्यकारी शक्ति का इस्तेमाल और दण्ड विधि का इस्तेमाल करना यह नम्बर 2 पर आता है। लेकिन दण्ड विधि और कार्यकारी शक्ति का इस्तेमाल भी कभी-कभी अनिवार्य और अपरिहार्य हो जाता है। इस दृष्टिकोण से इस विधेयक में जिस बात पर अधिक बल होना चाहिए वह नहीं है। मैं इस बात को इसलिए कहता हूं कि आज साम्प्रदायिक शक्ति हमारे देश में फिर व्यापक पैमाने पर सिर उठा रही है। यद्यपि इस विधेयक की भावना पवित्र है, अच्छी है, इसका उद्देश्य ऊपर से देखने में अच्छा मालूम होता है लेकिन जिस बात पर विशेष जोर देना चाहिए था वह नहीं हुआ है। इसी लिए इस का समर्थन करने में इस रूप में हम अपने को असमर्थ पाते हैं।

मैं चर्चा यह कर रहा था कि आज साम्प्रदायिक शक्तियां फिर दोबारा व्यापक पैमाने पर देश में सिर उठा रही हैं। महात्मा गान्धी के अमर बलिदान के बाद इस तरह की शक्तियाँ देश में दब गई थीं और पीछे हट गई थीं। कुछ समय के लिए लगा कि देश के इस महानतम बलिदान के बाद फिर साम्प्रदायिकता हिन्दुस्तान से हमेशा हमेशा के लिए समाप्त हो गई लेकिन बात ऐसी नहीं है। आज भी वह सिर उठा रही है और देश की एकता के लिए, देश की सुरक्षा के लिए और देश के गरीबों के लिए विशेषकर श्रमिक शोषित जनता के लिए एक खतरा उपस्थित कर रही है। मैं आप के सामने दो तीन नज़ीर पेश करना चाहता हूं जिन से प्रमाणित करूंगा कि हमारे देश में यह शक्तियाँ कितने कुत्सित ढंग से काम कर रही है। हमारे उत्तर प्रदेश के इलाहाबाद में, जिस इलाहाबाद ने इस देश को तीन तीन प्रधान मंत्री दिए हैं, जिस इलाहाबाद में सेनापति चन्द्रशेखर आजाद अमर शहीद हुए है, उस इलाहाबाद में जब साम्प्रदायिक दंगा हुआ तो एक परचा बांटा गया था पूरे शहर में और जिले में भी बड़े पैमाने पर, उस को जरा सुनने की तकलीफ गवारा करें:—

"प्रयाग के हिन्दू बहादुरों, आज तीर्थराज प्रयाग में एक ऐतिहासिक चित्र फिर उपस्थित हो गया है—इन हिन्दुओं के टुकड़ों पर पलने वाले नमकहराम मुसलमानों ने फिर सर उठाया कुचल दो इन्हें।

अगर हम हिन्दुओं में थोड़ी सी भी शर्म बाकी है, अगर हम हिन्दुओं ने अपनी माँ का दूध पिया है, और अगर हमारे लुतफे में फर्क नहीं है तो कसम खाओ अपनी माँ की जिस की कोख से तुम ने जन्म लिया है, कसम खाओ प्रयाग की पवित्र पावन धरती की व त्रिवेणी की जिस में पल कर तुम जवान हुए हो।

तुम्हें कसम है गीता, रामायण व गुरु ग्रन्थ की, भिक्षा दो इन दोगले, पाखंडी और गद्दार मुसलमानों को, प्रयाग की पवित्र धरती को इन नमकहरामों के बोझ से हलका कर दो।

"हिन्दू धर्म की रक्षा के लिए' लगा दो आग इन के मकानों में, लूट लो इन की दूकानों को, अपना बना लो इन की बहू बेटियों को।

ऐ हिन्दुओ, अपने इष्ट देवताओं को साक्षी मान कर यह कसम खाओ कि हम जब तक इस पवित्र धरती को मुसलमानों के बोझ से हलका नहीं कर देंगे—चैन से नहीं बैठेंगे।

हिन्दुओ, तुम्हें तुम्हारी माँ की कसम, तुम्हारे लड़के की कसम, तुम अपने कर्त्तव्य से

[श्री झारखंडे राय]

न हटना और अपने जीवन में पाँच-पाँच मुसलमानों को कत्ल करके अपने इष्ट देवताओं पर अपने हाथों से चढ़ाओ। सारे देश का प्यार तुम्हारे साथ है।

यह पर्चा, मान्यवर, वहां बांटा गया। मैं पूछना चाहता हूं कि ला एण्ड आर्डर की यह अवस्था कैसे पैदा हुई, कौन सी शक्तियाँ हैं जो हमारे बलिदानों के बाद फिर से सिर उठा रही हैं, देश के जन-जीवन को नष्ट-भ्रष्ट कर रही हैं।

मान्यवर, आपने सुना होगा, इन्दौर में अभी हाल में साम्प्रदायिक दंगे हुए थे। यह मनोवृत्ति यहाँ तक पहुँच गई है हिन्दू मजदूरों के अन्दर इस कदर साम्प्रदायिकता का जहर घोल दिया गया है कि वे आज मुसलमान मजदूरों के साथ काम करने तक से इन्कार करते हैं। यह जहर हमारे देश के अन्दर—देश की राजनीति और सामाजिक जीवन के अन्दर—किस प्रकार फैल रहा है, इस पर हम को गहराई से सोचना होगा।

अभी उत्तर प्रदेश में आजमगढ़ ज़िले के जनपद मऊ में, जो उत्तर भारत का एक सब से बड़ा हैण्डलूम सैन्टर है, झगड़ा हुआ। उस में छोटे छोटे अखबार किस तरह से जहर फैला रहे थे, इसका एक नमूना आपके सामने पेश करूंगा। यह 'देवल' अखबार है जो दो-कौड़ी का अखबार है, लेकिन उन दिनों उस सारे जिले के अन्दर इसकी बीसियों हजार कापियां ज़िला अधिकारियों के द्वारा छपवाकर मुफ़्त बटवाई जा रही थीं। इस अखबार में दंगे के दूसरे तीसरे दिन जो लेख निकला—मैं माननीय मंत्री जी के पास भी इस को भेज दूंगा—उस के कुछ वाक्य आप सुनें—

"मऊ में जो कुछ हुआ है वह न तो आश्चर्य की बात है और न दुख की। जो कुछ हुआ है वह न तो अप्रत्याशित है और न आकस्मिक। आज मऊ में जिन लोगों की आबादी अधिक है, उनसे लड़ाई झगड़े के अलावा आशा ही क्या की जा सकती है।"

मान्यवर, सौभाग्य या दुर्भाग्य से मऊ टाउन में मुसलमानों की आबादी ज्यादा है। आगे वह कविता कहते हैं --

"सितमगर! मुझसे उम्मीदें करम होगी, उन्हें होगी,
हमें तो देखना यह है कि तू जालिम कहाँ तक है।

आज मऊ की सड़कों पर ईंटे और रोड़े बिछे हुए हैं। निरीह जनता के रक्त के धब्बे देखे जा सकते हैं।"

मान्यवर, वहाँ पर पुलिस ने जो गोली चलाई थी, उस से दो मुसलमान मारे गये थे, तो भी यह अखबार लिखता है—

"यह रक्त उन लोगों का है, जिन्होंने आजादी के लिये खून बहाया था। यह रक्त उन लोगों का बहा है जिन्होंने मुहम्मद गौरी के रूप में अब भारतीय स्वतन्त्रता पर आँच आई तो पृथ्वीराज चौहान बन कर, बाबर के द्वारा जब देश गुलाम बनाया गया तो राणा साँगा बन कर, अकबर के द्वारा जब भारतीय स्वतन्त्रता का अपहरण हुआ तो राणा प्रताप बन कर, औरंगजेब के द्वारा जब इस देश की आजादी तहस नहस की जा रही थी, तो छत्रपति शिवाजी बन कर, क्लाइव वैलेज़ली और डलहौजी के द्वारा देश की स्वाधीनता देवी का मान मर्दन किया जा रहा था तो लक्ष्मी बाई, तांत्याटोपी, कुंवर सिंह बनकर और जब जैनरल डायर और साइमन के रूप में देश में स्वतन्त्रता की अंगड़ाइयों पर बज्राघात हो रहा था तो लाला लाजपतराय, भगत सिंह और सुभाष चन्द्र बोस बन कर अपनी छाती अड़ा दी थी—यह खून उन्हीं का है। मऊ में जिन लोगों का खून बहा है, वे वही लोग हैं जिन्होंने अलग २ राज्य बनाने की माँग नहीं की थी। सदा इस देश को अपना देश समझा। देश भक्ति का स्वाधीन भारत में यही पुरस्कार है। आक्रमणकारी कौन थे वही आक्रमणकारी हैं—जो रहते यहाँ

हैं, पर उन की आखें भारत से बाहर रहती हैं।"

मान्यवर, इन्होंने तो इतिहास को भी भुठला दिया है जहां इन को तांत्याटोपे और रानी लक्ष्मी बाई दिखलाई पड़े, वहां बागी नवाब बांदा, अजीमउल्ला खां और बादशाह बहादुरशाह ज़फ़र इनको दिखलाई नहीं पड़े। जहां भगत सिंह और लाला लाजपत राय दिखलाई पड़े, वहां अशफाक उल्ला खां को ये भूल गये, जहां सुभाषचन्द्र बोस दिखलाई पड़े, वहां शाहनवाज खां और कर्नल हबीबुर्रहमान दिखलाई नहीं पड़े— इस तरह से इतिहास को भुटला कर देश के साथ अत्याचार किया, जनता के अन्दर साम्प्रदायवाद का प्रचार कर के उनको गुमराह किया।

इसलिये, मान्यवर, मैं चाहता हूं इस संशोधन के द्वारा साम्प्रदायवाद फैलाने वाली इन ज़हरीली शक्तियों का मुंहतोड़ मुकाबला किया जाये जो आज हिन्दुस्तान की सुरक्षा और हिन्दुस्तान की स्वतन्त्रता के लिये एक खतरनाक वायस बन गई है।

श्री चन्द्रजीत यादव (आजमगढ़) : माननीय सभापति जी, मैं माननीय गृह मंत्री जी को बधाई देना चाहता हूं, उन्होंने इस विधेयक को इस सदन में प्रस्तुत किया। बहुत अर्से से हम इस बात को महसूस कर रहे थे कि आजादी के बाद से ही हमारे देश के अन्दर ऐसी ताकतें और ऐसी शक्तियां मौजूद हैं जो हमारी राष्ट्री मान्यताओं को, राष्ट्रीय मूल्यों को, जिसको हमारे देश की जनता ने अपने संविधान के द्वारा, अपनी ऐतिहासिक पृष्ठभूमि में, अपनी सांस्कृतिक पृष्ठभूमि में स्वीकार किया है, छिन्न-भिन्न करना चाहती हैं। इस देश में चाहे किसी भी वर्ग का व्यक्ति हो, चाहे किसी भी जाति में पैदा हुआ हो, चाहे कोई जुबान बोलता हो या देश के किसी भी क्षेत्र में रहता हो, सब को बराबरी का हक है, सब को बराबर का नागरिक होने का अधिकार दिया है। हम ने इस बात की कोशिशें भी की कि आजादी के बाद से जो दुर्भाग्यपूर्ण घटनायें हमारे देश के अन्दर घटती रही हैं, जिनका आधार साम्प्रदायिकता रहा है, जिसके आधार पर देश का बटवारा हुआ, उस प्रकार की शक्तियां इस देश के अन्दर सिर न उठा सकें और हम सब मिलजुल कर इस देश में रहें, भारतीय नागरिक की हैसियत से रहें, लेकिन बावजूद हमारी शुभ-इच्छाओं के, वह दुर्भाग्यपूर्ण स्थिति आज भी बनी हुई है। इस देश में ऐसी शक्तियां आज भी मौजूद हैं, जो जाति के नाम पर, धर्म के नाम पर देश में घृणा का प्रचार करती हैं देश में जघन्य साम्प्रदायिक घटनायें पैदा करती हैं, उस का लाभ राजनीतिक और दूसरी दृष्टि से उठाने की कोशिश करती हैं। यह हमारे प्रजातन्त्र के लिये दुर्भाग्य का विषय है, हमारी मान्यताओं के लिये सब से बड़ी कलंक की बात है --20 साल के बाद भी ऐसी शक्तियां हमारे देश में बड़े पैमाने पर मौजूद हैं।

पिछले वर्ष इस देश में जितने बड़े पैमाने पर साम्प्रदायिक दंगे और घटनायें हुईं, वे इतनी काफ़ी हैं कि हमें इस पर फिर से गम्भीरता के साथ विचार करना होगा। आज़ादी के 15-16 साल बाद जब ये घटनाएं बड़े पैमाने पर बढ़ीं, उस समय हमारे प्रधान मंत्री पं० जवाहर लाल जी, इनसे बहुत चिन्तित हुए। उन्होंने देश के माने हुए समाज सेवियों, सभी राजनीतिक दलों के नेताओं और देश के माने हुए विद्वानों की एक सभा दिल्ली में बुलाई थी। उस समय बहुत खुल कर इस बात पर विचार हुआ और देश के सभी प्रमुख राजनीतिक दलों और सभी विचारकों ने इस बात से सहमति व्यक्त की कि ये घटनायें हमारे देश के लिये चिन्ता का कारण हैं और हमें इस बात का प्रयास करना चाहिये कि हम ऐसी शक्तियों को बढ़ने से रोकें। 1960 में सबसे पहले राष्ट्रीय एकता परिषद् का निर्माण हुआ, प्रधान मंत्री जवाहर लाल नेहरू खुद उसके अध्यक्ष थे। उसके बाद जब चीन का हमला हुआ --तो उस हमले के पीछे एक भावना यह भी थी—शायद चीन को यह ख्याल था कि हिन्दुस्तान इतना बड़ा देश होते हुए भी विभिन्न जातियों और धर्मों में बंटा हुआ है, उसके अन्दर

[श्री चन्द्रजीत यादव]

एकता का अभाव है, इस देश में भाषा के नाम पर, जाति के नाम पर, धर्म के नाम पर दंगे हो रहे हैं, शायद इस देश में एकता नहीं है, लेकिन चीन के हमले के बाद जिस अभूतपूर्व एकता का प्रदर्शन इस देश के अन्दर हुआ—जाति की सीमा उठ गई है, क्षेत्र की सीमा उठ गई, भाषा की सीमा उठ गई और काश्मीर से लेकर कन्याकुमारी तक, गुजरात से लेकर आसाम तक एक-एक भारतीय ने इस बात की दृढ़ प्रतिज्ञा की कि हमारे देश पर हमला हुआ है, हम एक होकर अपने देश की स्वाधीनता की रक्षा करेंगे। उसके बाद यह महसूस हुआ कि शायद हमारे देश के अन्दर एकता स्थापित हो गई है और अब किसी परिषद् की जरूरत नहीं है। हमने उसके बाद ढिलाई की और वे शक्तियां फिर इस देश के अन्दर सिर उठाने लगीं।

ये साम्प्रदायिक शक्तियां जो आज राजनीतिक दलों के रूप में मौजूद हैं, जिनकी राजनीति केवल सम्प्रदायों के बीच घृणा पैदा करना है।

अपने संकुचित राजनीतिक दृष्टिकोण के लिये वह इस प्रकार के साम्प्रदायिक आधार का सहारा लेते हैं जिनसे वैमनस्य की भावना पैदा हो और यही कारण है कि फिर हमारे देश के अन्दर बड़े पैमाने पर साम्प्रदायिक दंगे हुए। हमने फिर इस पर विचार किया। श्रीनगर में हमारी वर्तमान प्रधान मंत्री ने पुनः राष्ट्रीय एकता परिषद् की बैठक बुलाई। उसके अन्दर जो सबसे बड़ा प्रश्न था वह यही था कि इन शक्तियों को कैसे रोका जाये और सब ने इस बात को महसूस किया कि जहां शिक्षा के माध्यम से इन शक्तियों का मुकाबला करना है, वहां हमें दूसरे सामाजिक और आर्थिक कारणों को दूर करके सद्भाव की भावना पैदा करनी है। वहां आवश्यक है कि हमारे अपने जो कानून हैं उनके अन्दर हम इस बात की व्यवस्था करें कि जो लोग जाति, धर्म और भाषा का सहारा लेते हैं और घृणा का प्रचार करते हैं, चाहे समाचार-पत्रों के जरिए, चाहे लेखों के जरिए या जो मंदिर, मस्जिद, गुरुद्वारा, गिर्जाघर का इस्तेमाल करके घृणा पैदा करना चाहते हैं, उनके खिलाफ कार्यवाही की जाये। उन लोगों को हम अदालतों के अन्दर ले जायें और उन पर मुकदमा चलायें। उनको सजा दिलायें। हम इस बात की भी व्यवस्था करें कि इस प्रकार के अपराधों के लिए जो दोषी पाये जायें वे इस बात के योग्य न समझे जायें कि हमारी छोटी से छोटी प्रजातंत्र इकाई गांव सभा या भारत की संसद् में चुनकर आयें। इसीलिए इस विधेयक के अन्दर इस बात की व्यवस्था की गई है कि जो दोषी पाये जायेंगे वे अयोग्य ठहराये जायेंगे और किसी चुनाव के अन्दर हिस्सा नहीं ले सकेंगे। इस प्रकार की स्पष्ट व्यवस्था इसमें की गई है। माननीय भारखंडे राय जी ने कहा कि इसमें साम्प्रदायिकता से लड़ने के लिए व्यवस्था नहीं है कि लेकिन अगर वे इस बिल के उद्देश्य और कारण देखें तो उसके पहले वाक्य में ही कहा है कि इस विधेयक को लाने का कारण यह है कि देश में जो साम्प्रदायिक तत्त्व बढ़ रहे हैं, उनका हम मुकाबला करना चाहते हैं, उनको रोकना चाहते हैं और उनका दमन करना चाहते हैं। इसी उद्देश्य से इस बिल को लाया गया है। अभी यहां पर जो उन्होंने पर्चे पढ़े हैं, यह सही है कि देश में उस प्रकार की शक्तियां हैं, उनका दमन होना चाहिए। लेकिन जो दूसरा सबसे बड़ा कारण है वह यह कि सरकारी कर्मचारियों के अन्दर बहुत बड़ा भाग ऐसा है जिसका कायदे का शिक्षण नहीं हुआ है, जिसके पुराने विचार हैं, संकुचित विचार हैं। वह वर्ग सरकारी पद और शक्ति का इस्तेमाल साम्प्रदायिक भावनाओं के लिए करता है, उसमें हिस्सा लेता है, दंगों को प्रोत्साहन देता है जिससे स्थिति और बिगड़ जाती है। उसकी व्यवस्था इसमें नहीं है। सरकार ने इस बात को कहा है सर्कुलर भेजकर कि ऐसे जिला अधिकारी जिनके क्षेत्र के अन्दर दंगे होंगे, उनको भी प्राथमिक रूप से उसके लिए जिम्मेदार ठहराया जायेगा। मैं समझता हूं हम को इसके अन्दर ऐसा परिवर्तन करना चाहिए कि ऐसे सरकारी कर्म-

चारियों के सम्बन्ध में यदि जांच से या प्रत्यक्ष रूप से यह पता चलता है कि उन्होंने ऐसी शक्तियों को भड़काया है, बढ़ावा दिया है या उन शक्तियों को दमन करने में ढिलाई की है तो औरों को छोड़कर सबसे पहले उनके ऊपर कार्यवाही होनी चाहिए क्योंकि ऐसे लोग इस देश की शासन शक्ति का प्रयोग इस देश के मान्यता-प्राप्त मूल्यों के खिलाफ करते हैं। यह देश के लिए बहुत बड़ा खतरा है।

मैं समझता हूं लोबो प्रभू जी ने बहुत सही रूप में आलोचना की और कहा कि भेदभाव क्यों किया जाता है जब ऐसी साम्प्रदायिक शक्तियां साम्प्रदायिक भावना फैलाती हैं। यह सही है कि हमने धर्मनिरपेक्ष राज्य की बात कही है लेकिन हमने किसी भी धर्म के खिलाफ घृणा का प्रचार नहीं किया है, किसी धर्म पर कोई प्रतिबन्ध नहीं लगाया है। इसका मतलब है कि हर धर्म के मानने वालों को पूरी आजादी है। उनको अपने मत, अपने विचार और अपने सिद्धान्तों की आजादी है लेकिन उसमें कोई दूसरा धर्म दखल नहीं दे सकता। लेकिन आज हम देखते हैं कि कुछ ऐसी शक्तियां हैं जो मंदिर, मस्जिद, गुरुद्वारा और गिर्जाघर का प्रयोग साम्प्रदायिक भावनाओं के लिए करती है, जो कि भगवान की अर्चना का स्थान होता है। क्या इसके लिए सख्ती नहीं की जायेगी ? आज गरीब, गुमराह और साधारण जनता को उन शक्तियों के द्वारा गुमराह किया जाता है धर्म के नाम पर, जाति के नाम पर। वे व्यक्ति बहुत बड़ा अपराध करते हैं जो इस प्रकार के पवित्र स्थानों में प्रचार करते हैं . . .

सभापति महोदय : आपका समय समाप्त हो गया है।

श्री चंद्रजीत यादव : मैं कोई लम्बा भाषण नहीं देना चाहता हूं। मैं समझता हूं देश के अन्दर सभी इस बात का स्वागत करेंगे। सरकार ने बड़े स्वागत का काम किया है, इसके लिए वह बधाई की पात्र है कि इस विधेयक को लाई। लेकिन इसके साथ-साथ हम सरकार को सलाह देना चाहते हैं कि शिक्षा पद्धति के अन्दर आमूल परिवर्तन होना चाहिए। प्राथमिक विद्यालयों से लेकर विश्वविद्यालय स्तर तक बच्चों को राष्ट्रीय मान्यताओं की पूरी शिक्षा दी जानी चाहिए। जिस प्रकार से बच्चों को साइन्स और गणित की शिक्षा दी जाती है उसी प्रकार से राष्ट्रीय मूल्यों, प्रजातन्त्र, धर्म-निरपेक्षता, राष्ट्रीय एकता और हमारे जो आर्थिक सिद्धान्त हैं उनकी भी शिक्षा दी जानी चाहिए ताकि हमारे बच्चों में जो एक नयी दिशा आ रही है उस जहर से उनको बचाया जा सके। इसके साथ-साथ जो शक्तियां देश में संगठित रूप से धार्मिक भावनाओं का प्रचार करती हैं, उनके ऊपर भी कड़ी निगाह रखी जाये और सख्ती के साथ उनका दमन किया जाये। सरकार ने जो कदम उठाये हैं, मुझे विश्वास है कि देश की तमाम शक्तियां और दल जो कि इन सिद्धांतों में विश्वास करते हैं उनका समर्थन इस सरकार को प्राप्त होगा। इन शब्दों के साथ मैं पुनः गृह मन्त्री जी को बधाई देना चाहता हूं और आशा करता हूं कि इन शक्तियों का मुकाबला करने के लिए जो दूसरे आवश्यक कदम राजनीतिक, सामाजिक और शिक्षा के स्तर पर हैं उनको भी जरूर उठाया जायेगा।

श्री श्रीचन्द गोयल (चंडीगढ़) : सभापति महोदय, मैं इस विधेयक की आलोचना एक शेर के साथ करूंगा :

वाह रे जालिम तेरे कानून की बंदिश,
लब बंद, जबान बंद, दहन बंद, जहन बंद।

मैं यह निवेदन करना चाहता हूं कि हमारे मन्त्री महोदय ने आज यह बताने की कृपा नहीं की कि उनको यह कानून लाने की आवश्यकता क्यों पड़ी। इस कानून के द्वारा हम उस दंडावली की दो धाराओं—153-ए तथा 505—के लिए अधिक कड़ा दंड निश्चित करने जा रहे हैं, काग्निजेबिल आफेन्स बना रहे हैं ताकि पुलिस सीधे तौर पर हस्तक्षेप करे। इस बात की व्यवस्था हम करने

[श्री श्रीचन्द गोयल]

जा रहे हैं। मैं पूछना चाहता हूं कि आज का जो वर्तमान कानून है क्या वह कानून काफी नहीं था। जिस प्रकार के अपराधों की चर्चा की गई, जिस प्रकार के साम्प्रदायिक दंगों और समाचार-पत्रों के अन्दर उकसाने वाले समाचारों का जिक्र किया गया, मैं पूछना चाहता हूं आज के जो हमारे कानून हैं क्या वे इस बात के लिए काफी नहीं थे कि उनका उपयोग करके हम उन अपराधियों को उस कानून की जद में ला सकते ? मैं जानना चाहता हूं हमारे भारखंडे राय जी ने जिस समाचार-पत्र का उल्लेख किया है, क्या उसके सम्पादक के ऊपर, उस मुद्रणालय के स्वामी के ऊपर किसी प्रकार का कोई अभियोग चला ? क्या किसी प्रकार का कोई मुकदमा चलाया गया ? भारतवर्ष को स्वतंत्र हुए 21 वर्ष हो गए लेकिन मैं 21 मुकदमे भी उंगलियों पर नहीं गिन सकता जोकि इस प्रकार सांप्रदायिक प्रचार करने वालों के विरुद्ध अभियोग के रूप में चलाये गये हों। अगर यह सरकार इसके बारे में गम्भीर होती, सचमुच में इसको तुरन्त पास कराने की आवश्यकता समझती तो पिछले अगस्त के महीने में प्रवर समिति ने अपनी रिपोर्ट पेश कर दी थी लेकिन करीब एक साल के बाद इस सदन में इस पर चर्चा हो रही है और पारित करने के लिए सदन विचार कर रहा है, ऐसी बात नहीं होती। वास्तव में सरकार इस कानून को पास करके, जो कानून-खाना है उसके अन्दर एक बढ़ोत्तरी करना चाहती है। प्रश्न तो यह है कि जो वर्तमान कानून हैं उनको ही अगर दृढ़ता और निष्पक्षता से अमल में लाया जाये तो इस पकार के जो अपराधी हैं उनके खिलाफ पूरी कार्यवाही की जा सकती है। यहां पर चर्चा की गई कि देश के अन्दर साम्प्रदायिक दंगे बढ़ रहे हैं। मैं कहना चाहता हूं कि इस देश के अन्दर जो बहुसंख्यक समाज है उसका स्वभाव बड़ा सहिष्णु है। हमने इस देश में सभी धर्मों को सम्मान दिया है, हम सभी धर्मों का आदर करते हैं। जो हमारा धर्म है वह किसी भी दूसरे धर्म का निरादर करने की शिक्षा नहीं देता है, उसकी कल्पना भी नहीं करता है। हमने तो कहा है कि :

आत्मवतः सर्वभूतेषु, मातृवत परदारेषु,
पर द्रव्येषु लोष्टवतः, यत पश्यति स पंडितः।

हमने कहा है कि जिस प्रकार से हमारे अन्दर आत्मा है वैसी आत्मा दूसरे के अन्दर भी है। अगर उस व्यक्ति को सतायेंगे तो चूंकि हम परमात्मा के अन्दर विश्वास रखने वाले हैं और हर एक के अन्दर की आत्मा को परमात्मा का एक अंश मानते हैं इसलिये हम हर एक के अन्दर की आत्मा की कदर करते हैं। इसलिए हमने यह सिद्धान्त रखा है। आप कोई भी ऐसा उदाहरण दें कि हमारे इस बहुसंख्यक समाज के द्वारा किसी दूसरे के धर्म स्थान का अपमान किया गया हो, कोई मस्जिद तोड़ने की मिसाल सारे इतिहास में से खोजकर बतायें। बल्कि इसके विपरीत उदाहरण यह रहा है कि शिवाजी के रास्ते में जब कोई कुरान आ जाता था या कोई परायी महिला लायी जाती थी तो उसको वह नमस्कार करके उसके खेमे के अन्दर पहुंचाते थे। लेकिन आज दुर्भाग्य की स्थिति है कि राजनीतिक उद्देश्यों को प्राप्त करने के लिये लोग आज इस प्रकार की भाषा बोलते हैं, प्रचार करते हैं दूसरे लोगों को उकसा कर कुछ इस बात की सफ़ाई देते हैं। क्यों नहीं मुकदमा चलाती सरकार। जस्टिस रघुबर दयाल ने साम्प्रदायिक दंगों के सम्बन्ध में जो रिपोर्ट पेश की है उस पर अमल क्यों नहीं किया जाता। जो दोषी हैं उनको दंड दीजिये। यह नहीं होना चाहिये कि अपने राजनीतिक उद्देश्य प्राप्त करने के लिये हिन्दू बहुसंख्यक समाज की आप आलोचना करते रहें, दूसरे को आप कोसते रहें। हमारे समाज में इस बात की कल्पना ही नहीं की गयी, हम सारे विश्व समाज को एक मानते हैं। दारुल इस्लाम और दारुल हरब की कल्पना हमारे यहां नहीं है और न ही मोमीन और काफ़िर की। इस प्रकार की कल्पना हमारे धर्म और संस्कृति में नहीं है।

इसलिये मैं कहना चाहता हूं कि इस प्रकार से दोषारोपण कर के और चूंकि हम बहुसंख्यक

समाज के साथ सम्बन्ध रखते हैं इसलिये उसकी आलोचना करना यह उचित नहीं है। सच्चाई सामने आनी चाहिये, इन सब की जांच होनी चाहिये और दोषी को कड़े से कड़ा दण्ड मिलना चाहिये।

मैं यह कहना चाहता हूं कि इस कानून के द्वारा हम समाचार-पत्रों के ऊपर एक प्रकार का कड़ा प्रतिबन्ध लगाने जा रहे हैं। जबकि संविधान की धारा 19 में अपने विचारों को प्रकट करने की हमको स्वतंत्रता है और समाचार पत्र फ़ेयर कमेन्ट कर सकते हैं। इस अधिकार पर रोक लगाना सर्वथा अनुचित है। अगर वर्तमान धारा 153 (ए) को सुप्रीमकोर्ट में चैलेन्ज किया जाये तो मेरा विश्वास है कि यह धारा अवैध घोषित की जा सकती है क्योंकि इस धारा द्वारा समाचार-पत्रों के ऊपर एक प्रकार का प्रतिबन्ध आप लगाने जा रहे हैं, और जो फ़ेयर कमेन्ट है उसके ऊपर यह एक रोक है।

मैं पूछता हूं कि क्या पढ़े-लिखे लोग समाचार-पत्रों को पढ़कर दंगे करते हैं? ऐसा मैंने कोई व्यक्ति नहीं देखा कि अखबार पढ़कर घर से तलवार लेकर दंगा करने चला गया हो। ऐसा नहीं होता। इसलिये मैं कहना चाहता हूं कि आप इस कानून द्वारा समाचार-पत्रों की स्वतंत्रता के ऊपर एक कुठाराघात करने जा रहे हैं, उनके ऊपर एक कड़ा प्रतिबन्ध लगाने जा रहे हैं।

गृह मंत्रालय की नीति मुझे मालूम है कि जो समाचार-पत्र उनके पसन्द के नहीं हैं उनको आप पूरा न्यूज़ प्रिन्ट नहीं देते, विज्ञापन नहीं देते, उनके साथ भेद-भाव की नीति हमेशा प्रयोग में लायी जाती है। जो समाचार-पत्रों पर सरकार ने मुकदमे चलाये उनका निर्णय हाईकोर्ट और सुप्रीम कोर्ट ने समाचार-पत्रों के पक्ष में दिया है और उनको मुक्त किया है। इतना होने के बावजूद भी अगर आज इस प्रकार की दलील दी जाये तो मैं समझता हूं कि यह दलील थोथी है।

जहां तक समाचार पत्रों द्वारा फ़ेयर कमेन्ट करने की स्वतंत्रता का प्रश्न है यह स्वतंत्रता उनके पास रहनी चाहिये। एक धारा इसके अन्दर यह शामिल है कि जो छापाखाना है उस को भी बन्द कर दिया जायेगा। क्या सरकार ने कभी विचार किया है कि जिस छापाखाना को आप बन्द करने जा रहे हैं, जिससे निकले समाचार पत्र को दोषी करार दिया गया है, उस छापाखाना से तीन, चार छोटे-छोटे समाचार पत्र और भी निकलते हैं। अब अगर आप छापाखाना को अपने कब्जे में ले लेंगे तो क्या इसका यह अर्थ नहीं होगा कि जो दूसरे छोटे समाचार पत्र उस मुद्रणालय से प्रकाशित होते हैं उनके रास्ते में भी कठिनाई आयेगी? उस छापा खाना में काम करने वाले कर्मचारी बेकार हो जायेंगे और कई इसी प्रकार की कठिनाइयां पैदा नहीं होंगी? इसलिए मैं समझता हूं कि यह एक बड़ा कठोर पग सरकार उठाने जा रही है।

इस कानून के अन्दर व्यवस्था की गई है, और प्रेस कनसल्टेटिव कमेटी है, उसके परामर्श से वह एक पैनेल देंगे और फिर उसमें से हम मनोनीत करेंगे ताकि अगर किसी व्यक्ति को कोई शिकायत है तो वह अपना केस प्रेस कनसल्टेटिव कमेटी के सामने ले जाये। लेकिन क्या इस प्रैस कनसल्टेटिव कमेटी को गृह मंत्रालय नौमिनेटेड बौडी के रूप में रखना चाहता है? क्या हम यह तय नहीं कर सकते आल इंडिया न्यूज़ पेपर्स ऐडिटर्स की राय से कौन नाम इसमें आने चाहियें? अमरजेंसी के दौरान जिस समय प्रेस कनसल्टेटिव कमेटी बनी थी उस समय भी जो नाम आल इंडिया न्यूज़ पेपर्स ऐडिटर्स कानफ़रेंस ने दिये थे वे सारे नाम गृह मंत्रालय ने स्वीकार नहीं किये। समझ में नहीं आता कि समाचार पत्रों के प्रतिनिधियों और सम्पादकों के ऊपर आप क्यों विश्वास नहीं करते। आप को विश्वास करना चाहिए और उनकी राय से इस प्रकार की समिति का निर्माण करना चाहिये। यह समिति सरकार की क्यों होनी चाहिए। मुद्रणालय को कब्जे में लेकर छोटे-छोटे पत्रों को हानि पहुँचाने

[श्री श्रीचन्द गोयल]

का कदम सरकार क्यों उठाने जा रही है । अगर इस प्रकार की व्यवस्था हमने की तो प्रेस के ऊपर एक बड़ा भारी कुठारघात होगा और इस से जनतंत्र के रास्ते में एक बड़ी भारी बाधा उपस्थित होगी । इसलिए मैं कहना चाहता हूं कि जो इस प्रकार के प्रोविज़न्स इस बिल में हैं उनकी इस कानून के अन्दर कोई जगह नहीं रहनी चाहिये ।

SHRI MOHSIN (Dharwar South) : I rise to support this Bill. This is intended to prevent communal and regional propaganda as mentioned in the statement of Objects and Reasons. It is also in accordance with the decision taken by the National Integration Council held last year in Srinagar. I presume that all the major parties including Jan Sangh were represented and I am surprised that Mr. Goyal does not welcome this Bill though this decision was taken with the consent of his leader. This Bill is intended to enhance the scope of sections 103-A and 505 IPC to include regional and communal disharmony that may be created by certain persons or certain sections. The object is very laudable. This is intended to maintain communal harmony and to punish those who are engaged in creating communal disharmony. In this context it is relevant to point out that some parties are fundamentally based on religion and they are elected on communal propaganda and they always engage and breed in communal propaganda. This Bill is intended to curb the activities of such groups or political parties whose very basis is religion. I do not know how they can survive if they eschew communal propaganda. For example the Jan Sangh though it does not say that it is a communal organization keeps on propagating communal hatred among the different communities.

SHRI JAGANNATH RAO JOSHI (Bhopal) : He has made a direct reference to Jan Sangh and says that it is indulging in communal propaganda, which is not a fact.

MR. CHAIRMAN : Please do not make any insinuation against any political party; they claim they do not do so.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : I do not think that it is in good taste to make allegations against any party. But is it unparliamentary? Because, from the Oppositionyou can hear all kinds of epithets being used against the Congress Party and no objection was taken by the Chair If the ideology of some Oppositionparty, not any individual, is blamed, I do not think that any objection can be taken by the Chair.

SHRI JAGANNATH RAO JOSHI (Bhopal) : You substantiate it and prove it ...(*Interruptions.*)

SHRI VIDYA CHARAN SHUKLA : While our Party was assaulted in all kinds of ways by the Opposition, there was no objection. So, if somebody from our Party tells something about some party, without naming any individual, there cannot be any valid objection.

SHRI JAGANNATH RAO JOSHI : He is only encouraging him to say these things again.

MR. CHAIRMAN : The Jan Sangh Members say that they do not do this propaganda and take objection when their party is alleged to have done this. As regards the other point, the hon. Minister's partymen were keeping quiet and no objection was taken by them at least during my chairmanship...(*Interruptions.*)

SHRI UMANATH (Pudukkottai): Our party is mentioned by several hon. Members. They name our party and want it to be banned. If that is not objectionable, why should any Member object when his party is named ?

SHRI OM PRAKASH TYAGI : It is they who created Malapuram district. Now they make baseless allegations ...(*Interruptions.*)

SHRI P. RAMAMURTI (Madurai): Barring any party which has its loyalties to anything outside the country because that is the fundamental thing, the conduct of every party in the country is a question which can be raised and agitated in this House.

SHRI JAGANNATH RAO JOSHI : When you make an allegation you should substantiate it.

SHRI P. RAMAMURTI : It is not necessary to substantiate it to the understanding of the Jan Sangh party; it is necessary to substantiate it only to the understanding of the House.

MR. CHAIRMAN : I entirely agree with you. But the Jan Sangh Party itself says that it does not preach any communal idea and we have to accept that statement ...(*Interruptions.*)

श्री ओम प्रकाश त्यागी : मालापुरम जिला बनाया है कम्यूनल बेसिस पर ।

SHRI MOHSIN : I was refferring to the ideology of some political parties. I do not says that all Members belonging to that party are like that.

I may refer to some of the papers : I do not want to say to which party they may belong—*Organiser, Bikram* and *Mother India*. If one reads these papers, one will find that they are nothing but communal poison everywhere. They are undercirculation at large. I think that everybody who looks at them will begin to feel that this is nothing but communal hatred and their intention is to spread communal hatred, but still, those persons take refuge under the Press Act or under such words as "freedom of the press" and all those things and go on poisoning the minds of the masses at large, and some political parties survive and they thrive on such communal propaganda. It is to curb all such activities that this Bill is coming into force and the Government takes power in their hands to stop the publication of such papers if they contain such communal propaganda.

Shri Goyal also said that the majority communities are very tolerant. I do agree that the majority communities are tolerant to a large extent, but it is only a few in that community—it may be the majority or minority—I do not say it is the monopoly of one particular community ; it is only a few oonda eleements that create all this trouble. It would not be correct to say that all are bad. He, wanted to suggest that the trouble comes from minority communities and that the majority communities are very tolerant. I cannot understand that. If some people at least among the majority communities are not of this element, and if the minority community alone does it, I do not know how they can afford to do it and how it is possible for the minority community to be so aggressive against the majority which is tolerant. So, it is not a question of the majority or the minority community.

I come from a minority community in my constituency. My community people are only eight per cent. But I am very proud to say that I got a lead of 65,000 and against 75,000 in the last two elections to the Lok Sabha. That means, in my constituency they do not think in terms of communalism and they have not succumbed to the communal propaganda at all. So, what is meant is that communal harmony exists in the country, and it is only in some parts that this communal propaganda is being tried to be carried on.

My hon. friend has narrated some historical incidents to show that some Muslim kings destoryed some temples and there was no instance of any Hindu king destroying any mosque or anything like that. (*Interruptions*)

MR. CHAIRMAN: You need not refer to it.

SHRI MOHSIN: He referred to it and I am therefore only mentioning it. But is that the reason that some people have taken upon their heads to destroy mosques now, which was not done in history? We have been hearing instances where mosques have been destroyed now. My hon. friend wanted to justify the action of some persons, today because of what was happening a long time back. I do not justify those action of the kings who had destroyed the temples or gurdwara or any other places. If anybody had done it, that act is very bad and it deserves to be condemned. We cannot call such people as Islamic kings. He may be a king who could call himself as a Muslim, but he cannot be callen true muslim if he destorys the place of workship of any other community. In this light, I would request my hon, friends on the other side who have spoken on this aspect to see that no communal hatred of any kind is spread among the countrymen.

[Shri Mohsin]

This is a Bill which should be welcomed by all sections of the people to retain the integrity of India and to bring in communal harmony among the different sections of the people.

One fear is that the legislation is passed but the execution of it is not properly done sometimes. I have got some examples to show that a particular community suffers in the riots and later on it is the people of the same community who are harassed because those who enforce the law are also not free from the communal tinge or communal bas. This has happened. It is only the same people who suffer subsequently also. Such a thing should be stopped. Execution is more important than legislation. Otherwise if with all good intentions we come forward with this Bill and get it passed still the result would be very little. With all these powers, unless the implementation is efficient, I do not know whether the government will be able to stop all the communal propaganda and communal riots. All the same, the intention is very good and it is with this object that this Bill has been brought forward. I wish it success in implementation also.

SHRI P. RAMAMURTI (Madurai): This Bill, coming nearly 22 years after the achievement of independence, is the loudest proclamation that this government has totally failed to achieve the unity which it wanted to achieve in spite of the tremendous enthusiasm of the people of this country when independence was achieved. 22 years after independence we are now faced with a Bill whose intentions are very good. It claims that the divisive forces have increased in this country. We agree that divisive forces and diversionary forces have certainly increased in this country. But how are you going to tackle that? Are you going to tackle that by legislative means? The ruling party should sit up and see that 22 years after independence instead of the divisive forces and diversionary forces receding to the background, they have today assumed alarming proportions. Therefore, I do not think that this Bill is going to serve any purpose; it is not going to serve the purpose for which it was intended. But, on the other hand, I am absolutely certain that these provisions will be misused in order to oppress the weaker sections of the community, the minorities of this country.

I will give certain examples. Take the question of caste. In this country we know how the upper class oppresses the lower class like harijans. For instance, we have in this country a law banning untouchability and the practice of untouchability. But have there been any prosecutions under that Act? The oppressed classes continue to be oppressed despite the enactment of this law. Have the offenders been prosecuted? No. Why? Because the ruling party want these people to be oppressed. Therefore, I do not think this Bill is going to serve any purpose. At the time of the elections the ruling party puts up candidates only on the basis of majority community in the various constituencies. This has been their practice throughout. If the constituency has a majority of Nadars, it will select a Nadar; if the constituency has a majority of Reddys, the candidate will be a Reddy. This has been the practice all these years. They have actively encouraged the growth of communal forces in the country. The inner party squabbles are based on that. If somebody has got to be the Chief Minister and the other people are Khammas, a Reddy will be selected. In Mysore the Valiligas threw out Shri Hanumanthaiya and wanted a Lingayat to be the Chief Minister. They have practised it all these 20 years. When such a government or party come and say that they are going to put an end to casteism and communalism by passing a legislation, do they think that we will be carried away by this kind of propaganda?

Therefore, I say that this Bill is not going to help them. On the other hand, this Bill will be utilized precisely for the purpose of oppressing the weaker sections of the community. Take, for example, communal propaganda. Suppose a harijan, a down-troden man of our society comes up against the oppression of the upper class and indicts those practices. When he goes to a court a judge belonging to the upper class will treat it as class hatred and prosecute him.

It is all very well to say that communal hatred must be stopped. What happened during the Ranchi riots or riots in Allahabad or Jabalpur? Is it because the provisions of the law are not sufficient that the perpetrators of these atrocities were not brought to book? On the other hand, as a matter of fact we know that the administration was so much weighed and prejudiced in favour of

certain communiities. Therefore, the very minority communities which have been the victims of these riots were further and further oppressed.

Even today in Ranchi the minority communities are oppressed. It is not because the law is insufficient but it is because there are certain parties in power which want to utilise the existing laws against the minority communities. We know, for example, what happened in Andhra. The Andhra Government utilised its power to give advertisements and all that precisely against all the papers run by a certain minority community. Was it to curb that community in indulging in communal propaganda ? No; it was discrimination against a community. Therefore I do not think that all these things that are stated here are going to serve the intended purpose.

Then, you talk of fighting regionalism. Who prevented you, for example, from stopping the encouragement given to Shiv Sena? We were not charging that you did not fight it; on the other hand, our charge was that a Congress Chief Minister and high-ups in the Congress Party actively abetted and encouraged the Shiv Sena activities. They did not take recourse even to the ordinary provisions of the law.

When this has been the case and you are telling us that you are going to fight regional hatred, are we fools to be taken in by that ? Can you, for example, take action under this law against the Telengana people ? I dare say you will never dare to take action against them because they are your kith and kin; they are part and parcel of your party; landlord elements are there who have created that and you dare not take action against them.

SHRI K. N. TIWARY (Bettiah): Question.

SHRI P. RAMAMURTI: I know, you will not be able to take action. At the most you may just keep somebody in jail for a few days and that too after so many days. You will do nothing more.

Therefore let me not be bamboozled by all this talk that this is intended for the purpose for which it is intended. The purpose is very good, I admit; I am not going to say that this is not good. But the reality is that these divisive forces in this country, the vested interests in this country precisely utilise and resort to such diversionary and divisive tactics and forces just for the purpose of dividing the democratic class movement of the oppressed classes. They resort to just these diversionary movements based upon language, region and other considerations like caste and community. We know it as a matter of fact.

As far as our party is concerned, we certainly do not encourage these things but the way to fight it is not through a law like this; the way to fight it is to change the basic policies and approach not only of governmental measures but also the approach of at least those parties which lay claim to secularism. Make a different approach and fight it politically throughout the country.

For example, when the Shiv Sena menace had assumed such proportions I met the Prime Minister with a report from comrade Umanath and told the Prime Minister at that time, "You cannot fight it just by any legislation; let us jointly go to Bombay—'jointly' means not only your party and our party but all those parties which lay store by secularism—let us all go to Bombay and create sufficient public opinion ideologically against this menace." But the Congress Party and the Leader of the Congress Party, the Prime Minister, did not agree to that. Am I to blame for that? Why did they not agree to that? Because possibly that would upset the susceptibilities of the Congress Party chief in Maharashtra and possibly also some of the ministers there.

Whatever might have happened in the Integration Council, we have thought about the whole thing again and I think to arm this Government or any government which is likely to come in the near future with such powers will be a very dangerous thing. It is not going to serve the purpose for which it is intended; on the other hand, it will be another weapon in the armoury of oppression and suppression and it will precisely be utilised for that purpose. Therefore if we want to fight these divisive forces—I am all out for it; our party is all out for it—let us sit together and carry on a terrific ideological

[Shri P. Ramamurti]

and political compaign based upon secularism throughout the country.

Even fighting against obscurantism in this country is going to be banned under this Bill. Religion is a personal affair. But unfortunately in our country religion has also become an institution. It is not just a question of personal faith. Caste is an institution and it is a religious institution; untouchability is a religious institution. Therefore, when in our country religion has been institutionalised, naturally, we have to fight against these institutionalised things, some of these obscurantist things. Even fighting against these obscurantist things might hurt the susceptibilities of those people who follow those ancient customs. Then, they would say, it is creating hatred against us. Here will be courts which will say it has created hatred against them. Therefore, it is not going to serve that purpose. It is going to hamstring the attempts of those rational elements, rational forces, in our country that want to fight obscurantism in our public, social, political and religious life. Therefore, if you want to fight all these forces, let those forces in this country that really believe in a rational way of life, that really believe in a secular way of life, all join together and carry out the tremendous propaganda offensive in the country and, on that basis, let us also re-adjust the policies that have been so far followed. Without these things, this will not serve the purpose and, therefore, I am opposed to this Bill.

श्री शशि भूषण (खारगोन) : सभापति महोदय, साम्राज्यवाद, साम्प्रदायवाद और पूंजीवाद यह सब एक ही दिशा में चलने वाली शोषण युग की नीतियां रही हैं समाज में, जिन की वजह से आज हम देखते हैं कि जहां जहां साम्राज्यवाद से लड़ाई हुई वहां वहां पूंजीवादी शक्तियां साम्प्रदायिक शक्तियों का सहारा लेकर साम्राज्यवाद को बचाने के लिये प्रयत्नशील हुई।

15·33 hrs.

[SHRI K. N. TIWARY *in the Chair*]

प्रथम युद्ध के बाद जब इस देश में क्रान्तिकारी शक्तियों ने अंग्रेजों के खिलाफ राष्ट्रीय भावना पैदा की उस वक्त अंग्रेजों ने गुरुद्वारों से, मस्जिदों से, मन्दिरों से उनके झंडे निकाल कर उन धार्मिक राजनीतिक संस्थाओं को दे दिये जिन्होंने आज तक इस देश का पीछा नहीं छोड़ा है, जिन्होंने देश की आजादी की लड़ाई में एक खून का कतरा तो दूर रहा पसीने की बूंद भी नहीं बहाई। जिस वक्त आजादी की लड़ाई चल रही थी उस समय इन धार्मिक राजनीतिक संस्थाओं ने, चाहे वह बेलचा ले कर चलने वाले हों, चाहे लाठी लेकर चलने वाले हों, चाहे वल्लम लेकर चलने वाले हों, चाहे रजाकार हों चाहे आर. एस० एस० के हों, राष्ट्र की आजादी की लड़ाई में हिस्सा नहीं लिया। जिस वक्त देश की आजादी के लिए हजारों नौजवान जेलों में बन्द थे, जिस समय दूसरे महायुद्ध के दौरान एक राष्ट्रीय लहर गूंज रही थी मैं उस जमाने की बात आप से बतलाता हूं कि इन धार्मिक संस्थाओं ने हजारों हिन्दुओं, हजारों सिक्खों और हजारों ईसाइयों से धर्म के नाम पर कहा कि साम्राज्यवाद की रक्षा के लिए जाओ फौज में भरती हो जाओ। 1942 के अन्दोलन में जब हम लोग जेलों में बन्द थे, यह लोग मोर्चों पर जाकर कहते थे सिक्ख साधुओं के वस्त्र पहन कर, हिन्दू साधुओं के वस्त्र पहन कर, मौलवियों के वस्त्र पहन कर, कि लड़ो बहादुरो। लाखों सिक्ख, लाखों मुसलमान, लाखों हिन्दू सेकेन्ड वर्ल्ड वार में काटे गये अंग्रेजीसाम्राज्य को बचाने के लिये, देश की आजादी के लिये नहीं! ऐसे गुनाहगार लोग यह हैं।

जब देश आजाद हुआ तब हम ने सोचा कि शायद ऐसी शक्तियों से पीछा छूटेगा, लेकिन जब रियासतों को लेने की बात हुई, कोई प्रगतिशील कदम उठाने की बात हुई तब इन्हीं संस्थाओं ने कभी पशुओं की बात को लेकर, कभी भाषा की बात को लेकर देश की प्रगति को हमेशा रोका। आज जब देश को आगे ले जाने का प्रयत्न हो रहा है तब भी उनका वही पहलू सामने आ रहा है, लेकिन उनके रोकने से देश की प्रगति नहीं रुक सकती।

हमारे देश का एक दूसरा पहलू भी है। अभी हमारे भाई ने बतलाया कि इन्दौर में जो कुछ हुआ वह बहुत घ्रणित हुआ, लेकिन इन्दौर में मेरे एक मुसलमान भाई ने 30 हिन्दु महिलाओं की रक्षा की एक हिन्दू भाई को भी मैं जानता हूँ जिसने स्कूल में 10 मुसलमान शिक्षकाओं की रक्षा की। हमारे ही यहां गणेश शंकर विद्यार्थी तथा गांधी पैदा हुए। लेकिन जिन लोगों ने देश में साम्प्रदायिकता से लड़ने में अपनी जान दी है उन के प्रति अभी तक कोई श्रद्धा प्रकट नहीं की गई। देश में जो डाकुओं को पकड़ते हैं उन को तो हम 26 जनवरी को बड़े बड़े इनाम देते हैं, लेकिन जो लोग देश में साम्प्रदायिकता को खत्म करने के लिए और शान्ति कायम करने के लिये अपनी जान देते हैं उनको कोई नहीं पूछता है। मैं सरकार से प्रार्थना करूंगा कि जो लोग इस प्रकार के काम करते हैं उन को भी प्रोत्साहन दिया जाना चाहिये।

सरकार जो यह बिल लाई है यह एक बहुत बड़ा कदम है। आज साम्प्रदायिकता का घ्रणित प्रचार हो रहा है, आज अखबार जो साम्प्रदायिकता का विष फैला रहे हैं उन के खिलाफ कड़े कदम उठाये जाने चाहिऐ। देश में जब भी दंगे हुए हैं, सन् 1920 से लेकर आज तक, जो कि अंग्रेजों के जमाने से शुरू हुए, उन में कभी किसी दंगा करने वाले को फांसी नहीं लगी। अगर उनको फांसी लगी होती, अगर उनको शूट किया गया होता तो इस में देश दंगे न फैलते। अंग्रेजों ने तो उस वक्त इसलिए दंगे करवाये थे कि देश को बांटा जाये; राष्ट्रीय शक्ति को कमजोर किया जाय, लेकिन हमें आजादी के बाद इन चीजों के खिलाफ सख्त कार्रवाई करनी चाहिए थी, और आज जो कदम उठाया गया है, वह बहुत सही है।

धार्मिक संस्थायें आज मन्दिरों, मस्जिदों और गुरुद्वारों में बैठकर भाषा की लड़ाई लड़ती हैं। एक लाख व्यक्ति गुरुद्वारों में बैठ कर जेल गये, बहुत से लोग मन्दिरों में बैठ कर पंजाब में जेल गये और पंजाब को बांटा। उन्होंने धार्मिक संगठन को राजनीति के लिए इस्तेमाल किया, धार्मिक झंडों को राजनीतिक झंडा बनाया गया। इस पर बैन लगना चाहिये। शिवाजी का नाम लिया जाता है। उनकी सेना में हिन्दू भी थे और मुसलमान भी थे। इसके सिवा उनमें और भी अच्छाइयां थीं जिन पर पर्दा डाला जा रहा है। आज उनके नाम पर जो कुछ हो रहा है वह बहुत गलत है। जो कुछ शिवाजी ने अपने वक्त में किया, आज वह मान्य है या नहीं मैं नहीं जानता, लेकिन जहां जहाँ लोग पुराने सामन्ती योद्धाओं को लाये हैं वहां समाजवादी शक्तियां भी कमजोर हुई हैं। सेकेण्ड वर्ल्ड वार में लोग पीटर दि ग्रेट को इतिहास से उठा लाये, तैमूर लंग को ले आये। उनकी स्टैचूज़ लगाई गईं। दूसरे कैंट्रीज़ में भी इसी तरह से पुराने योद्धाओं की स्टैचूज़ लगानी शुरू की गईं। जिन लोगों ने राष्ट्र के लिये कुर्बानी दी, अंग्रेज शक्ति से लड़ कर जो लोग शहीद हुए, उनके बुत नहीं बनाये जा रहे हैं। उनके प्रति किसी को श्रद्धा नहीं है। पुराने सामन्ती युग की चीजों को आगे लायेंगे तो उनके साथ राज्य प्रथा भी आयेगी। अगर आज आप उसको लाना चाहते हैं तो इसका मतलब है कि आप समाजवाद को रोकना चाहते हैं। जो साम्प्रदायिक लोग हैं वे जरूर पूंजीवाद को सहयोग देंगे और जो पूंजीवाद को सहयोग देंगे वह विदेशी पूंजीवाद को भी सहयोग देंगे। उनकी वैदेशिक राजनीति और देश की राजनीति एक होती है। मुर्दा कभी कहता है कि मुझे किस श्मशान घाट को जाना है? आज श्मशान घाटों को सुन्दर बनाया जा रहा है, अच्छे-अच्छे दरख्त लगाए जा रहे हैं, लेकिन दूसरी तरफ कब्रिस्तान उजाड़े जा रहे हैं। मन्दिरों को फिर से सजाया जा रहा है, लेकिन दूसरी तरफ मस्जिदों को बनाने के लिए पैसा नहीं है। कोई मुर्दा आकर कुछ कहता है जिन्दा लोगों से? जब बैंकों का राष्ट्रीयकरण किया जाता है तो उसका विरोध किया जाता है, लेकिन मुर्दा लोगों के लिये लाखों और करोडों रुपये खर्च किये जाते हैं। यह जो साम्प्रदायवादी नीति है उसके विरुद्ध देश की राष्ट्रीय शक्तियों

[श्री शशि भूषण]

को उठाना होगा और जो प्रगतिशील ताकतें हैं उनको मिलकर इसका मुकाबला करना होगा। उन संस्थाओं पर बैन लगाया जाय जिन्होंने अपनी राष्ट्रीय संस्थाओं पर धार्मिक झंडा लगाया। वह किसी भी प्रकार से देश में राष्ट्रीय नहीं हो सकतीं जो यहां पर सेकुलरिज्म नहीं लाना चाहतीं। वह राष्ट्रीय लोग हैं। वह संविधान को नहीं मानते जो इस देश में यह भावना प्रकट करते हैं कि मुसलमानों को दूसरी सिटिजेनशिप दी जाये।

एक माननीय सदस्य : हिन्दू राज्य की बात करते हैं।

श्री शशि भूषण : हिन्दू राज्य की बात करें या मुसलिम राज्य की बात करें। दोनों राष्ट्रीय नहीं हो सकते और उन पर बैन लगना चाहिये। जो सिखिस्तान की बात करते, उन पर भी बैन लगना चाहिए। लेकिन हिन्दू राष्ट्र और सिखिस्तान की जो बात करते हैं वे आज पंजाब में गले मिल कर बैठे हुए हैं। इस दिशा में अगर यह बिल कुछ कदम उठा सके, इस देश में इस ढंग की व्यवस्था ला सके और साम्प्रदायिक संस्थाओं पर बैन लगा सके तो इसका मैं स्वागत करूंगा। अखबार जो धर्म के नाम पर चलते हैं, उनके बारे में भी आपको सोचना होगा। बल्कि मैं यह भी कहूंगा कि जो लोग प्रिंटिंग मशीनें चला रहे हैं जो पूंजीपति लोग हैं और जिन्होंने ब्लैक का पैसा कमाया है और उसको प्रिंटिंग मशीनें में लगाया है, सरकार को उसकी जांच करनी चाहिये। मैं तो यह कहूँगा कि वह पूंजीपति हो ही नहीं सकता है जो साम्प्रदायिक नहीं है। मुझे आप इतिहास में एक भी ऐसा पूंजीपति दिखा दें जो साम्प्रदायिक न हो।

एक माननीय सदस्य : प्रिंटिंग प्रेसिस का नैशनलाइजेशन न हो ?

श्री शशि भूषण : उनका भी नैशनलाइजेशन हो, कोई हर्ज नहीं है।

SHRI SAMAR GUHA (Contai) : This Bill seems to be rather a hypocratic attempt to curb the very basis of the roots of communalism and other fissiparous tendencies in our country. It was the Congress, which the communist friends who call themselves 'progressive, of the progressives' also joined, which stabbed the very soul of India and divided it on the basis of communalism, and as a result of which not thousands but millions of people lost their lives, and in consequence an atmosphere of commu nalism, religious hatred and intolerance has pervaded the whole of this sub-continent. I am sorry to say that by these palliative measures or trying to deal with the symptoms of communalism in this part or that, no government will be able to deal with the basic problem of communalism in our country.

The action and reaction of the poison of communalism that was injected into the body-politic as a result of the partition of India is bound to recoil on these two parts of the sub-continent. Unless and until both India and Pakistan come to an understanding on the basis of amity, peace and some sort of common outlook and approach, there does not seem to be much hope for effective eradication of communalism from the life of the people in the sub-continent.

In this respect, I do not look to either Delhi or Islamabad, but to East Bengal, East Pakistan, where a new concept of nationalism has come on the surface, where a new generation of Bengali Muslim young men are throwing a new light not only to Pakistan but to the whole sub-continent of India as well.

I used the word 'hypocratic' for another reason also. This legislation proceeds on the assumption that certain individuals or certain newspapers or certain organisations or some sections of people are responsible for communal, racial, linguistic, regional or caste evils and maladies in our country. Actually, it is not a few individuals or newspapers but it is the politicians who are to blame. They are responsible—and here I also do not absolve myself of that reponsibility. What do they do ? At the time of selection of candidates, what is the approach of each and every political party ? If there is a Muslim majorty in a constituency, a Muslim candidate is selected; if there is a caste Hindu majority, a caste Hindu is chosen; if there is a tribal preponderance in the electorate, a tribal candidate gets preference.

Thus if selection of candidates is on the basis of either caste or community or religious or regional consideration, what will be the election propaganda and what will be the approach of that candidate to the electorate ?

Therefore, this is just an attempt to deal with certain symptoms without trying to tackle the fundamental maladies plaguing the whole national soul and flesh of our country today.

Before going into the other aspects, I would draw attention to another point. In the National Integration Council, a lot of things have been discussed, but unfortunately the very basic concept of Indian nationalism has not been properly understood. I know they claim all wisdom to themselves. I should say that they are not being properly taught to our new generation who are to build the future of our country.

What is the concept of our Indian nationalism? Still, in our history classes, the students are taught as if Indian nationalism is a concept brought by the predatory imperialist power who enforced some sort of political unity upon us, as if like the post-Napoleon State nationalism that developed in the European countries, Indian nationalism is just a post-Napoleonic State nationalism enforced on us by the British imperialism. This is a wrong postulate. Still, in the school textbooks that postulate is used to teach the lesson of nationalism in our country.

There is another theory, that India is nothing but a multinational nationality. I am sorry to remark that our great intellectual, the great philosopher, Pandit Jawaharlal Nehru, who discovered India in Ahmednagar Fort, failed to discover the soul of India when he said that India is nothing but a multinational nationality.

There is another school of thought which feels that India is nothing but an association of sub-national nationalities like the votaries of the concept of nationalism in Russia and China are.

All these concept are basically wrong. India perhaps is the only country in the world, I should say, where nationalism or the concept of national unity and the concept of national consciousness was not created either by the kings or the conquerors, Generals or Ministers, but the very elan of concept of nationalism was a gift of saints, seers and philosophers and also other great creators. *Janani Janmaboomischa Svargadapi Gareeyasi.* Is there any equivalent anywhere in the world to this? It is a 2,000-year old concept, a geographical concept of *Janani* welded into a profound historical, racial and other concepts to form an ethical sense, divinising, spiritualising, the concept of nationality. Is there any parallel to this anywhere in the history of mankind.

Shankaracharya founded the four great Maths—one at Joshimath, the other at Sringeri, the third at Puri and the fourth at Dwaraka. Why did he do so? And also let us consider the mythological aspect of the *Sathi* in different forms installed all over India, at 108 places. These mythological concepts are those which breathe a unity of outlook of life in India. It was this concept of integration of India which transcended into the concept of divinity on spiritualism. All of us—at any rate many of us—chant the Gayatri mantra which only illustrates how the whole country has been integrated geographically and historically into one concept, a living concept, an organic concept. Therefore, I say that if the Government really want to deal with the problem fundamentally, the first and foremost thing to do is that. The whole concept of nationalism should have to be given a new outlook in all our schools and colleges. History has to be rewritten and a new outlook of Indian nationalism has to be infused in our younger generation.

Indian nationalism is basically cultural; Indian nationalism is essentially spiritual. It did have political ingredients undoubtedly during the last two centuries, but essentially and fundamentally, the concept of Indian nationalism is spiritual and cultural. If we can emphasise that aspect, only then if the common man comes from Assam or from Dwaraka, or from Kanya Kumari or from Kashmir he will have that resonance, a pulsation of harmony, thinking, feeling and sentiment, and he will have that greater appeal and greater sense of the basic concept of Indian nationalism.

Again, there is another piece of history that is being taught, namely, that it was

[Shri Samar Guha]

Aurangazeb who used to levy the *jizya* tax and crush Hinduism. But there history has again gone wrong. It is recorded Aurangazeb's historical tradition that he donated hundreds of rupees to many Hindus to build Hindu temples. Even though during the Muslim period there have been cases of religious intolerance, there have been cases of religious harmony also. It was not done by Aurangazeb, Akbar and Jehangir alone but other people. That aspect of music, art, cultural synthesis of the Indian culture, that aspect has not been emphasized in our Indian history.

If you really want to tackle basically our problem of recialism and communalism and other evils that are plaguing the body politic of India today, then you have to tackle the problem fundamentally. We will have to re-write the history and teach the students in a different way.

I will ask another question. Are the government realy serious or desirous of eradicating communal, racial, linguistic and other viruses from the body politic of this country? If that is so, why don't they take the courage to ban parties that are being built on communal appeal? Whyhave they not shown the courage to ban the Hindu Mahasabha, Muslim League or any other communal political party? I would say that if any party makes communal appeal, religious appeal then that political party has to be banned. But that is not being done. Not only that, some other parties support such communal parties. It was the Communist party which joined hand with the Muslim League in the first Kerala Government. Similarly, it was the Communist Party again which joined hands with the Muslim League in 1946 and joined hands with Mr. Suhrawardi in favour of partition..... (*Interruptions*). These mistakes were committed in the past. But for the future let us all agree that no communal party or political party with religious appeal shall be allowed to function in our country.

Again, have you the courage to remove the irritants, the provocations? You have the Aligarh Muslim University and Banaras Hindu University. If the Aligarh Muslim University was a theological university for Islamic study only I would not have said a word against. Similarly, if the Banaras University was for studying Hindu theology, I would not have opposed its name. But it is not so. Yet, you have not the courage to remove the word "Muslim" or "Hindu" from the name of those universities. If you have that courage I will admit that you are serious and sincere in your attempt to eradicate communalism from our body politic.

Shri Ramamurti has already referred to Shiv Sena which is raising a regional cry, the cry of son of the soil. If they are sons of the soil, who am I? Am I not the son of India? Have you the courage to ban that slogan and that organisation? Then I can understand that this government is serious about eradicating regionalism.

Again, there is the question of the domicile certificate. If you want to go to Kashmir and want to have a piece of land you should have a domicile certificate, which is putting a restriction on freedom of movement. If I am a Bengali and I want to settle in Assam I should have a domicile certificate; otherwise, I cannot purchase a house there or enjoy the other privileges which the people of Assam are enjoying. Domicile certificate is insisted upon by many states for employment and acquisition of property. Why do you not try to do away with it? If you want to eradicate linguism and regionalism then remove that domicile certificate.

Again, there are some temples converted into mosques and some mosques converted into temples in our country. When a Muslim sees a mosque converted into a temple he feels irritated and when a Hindu sees a temple converted into a mosque he feels irritated. Do you have the courage not to allow either the Hindus or the Muslims to use it or to see that the wrong is undone and the irritation is removed. If you go to Banaras, what do you find? A mosque is built on the structure of on old Hindu temple. This is an irritation. Such irritation and elements of that provocation should be removed if you really want to go into the very vital of the causes of communalism and racialism in our country.

If Government is really serious to implement the ideas that were discussed and certain conclusions arrived at in the National Integration Council, meeting

at Srinagar I suggest that a National Commission should be set up to go into the fundamental problems so that really a programme can be chalked out in all its aspects—political, social, cultural, educational, historical and other associated aspects—to deal fundamentally with the problem and to develop a real organic concept of Indian nationalism.

One word about the penal measures that have been suggested in this Bill. They may be effective in the case of newspapers but, I am afraid, they will not be effective—rather, they will prove a dangerous weapon in the hands of the police and also, I should say, of political rival groups—in the case of elections. There are certain provisions whose language is very imprecise and not categorical; generalised and not discriminatory language has been used. What may be the result ? Suppose, in an area where the Tribal people are there, the Tribal candidate—according to your Constitutional provisions you have special seats for the Tribals and the Scheduled Castes—will appeal for Tribal or Scheduled Caste votes on that basis. In the Muslim majority area or in the Hill areas of Assam—you have constituted a Hill State—naturally their appeal to the electorate will be on the basis of either religion or regionalism. Therefore certain dangerous things are there. It may happen at the time of elections when there is no single party ruling the country today and there are different political parties, that out of hatred, jealousy or mischievous motive they may instigate certain police officer to institute a case against the winning candidate. That might create serious trouble.

Therefore I suggest that before enacting this Bill into law the language, particularly of the penal measures concerning the election aspect, should be more careful, precise, categorical and discriminatory.

SHRI R. D. BHANDARE (Bombay Central) : Mr. Chairman, I have heard the speeches of Members of the Opposition very carefully. I can understand the hon. Member of the Jan Sangh having some grouse against the Bill but I do not understand how the hon. Member belonging to the Communist Party, Shri Ramamurti, should oppose the Bill. So far as Professor Samar Guha is concerned, I can understand his philosophy. After all, he is a poet and a philosopher.

SHRI SAMAR GUHA : I am a student of science; I have nothing to do with poetry.

SHRI R. D. BHANDARE : You are more a poet and a philosopher. Naturally, poets and philosophers are bound to have confused ideas.

He said, let us develop an organic Indian concept of nationalism based on spiritualism and on an ethical concept.

SHRI SAMAR GUHA : I did not say that we should develop; I said that Indian nationalism was not a product of State nationalism as developed in Europe after Napoleon but it was a product of the cultural and spiritual values of India; it was a product of the soil and it had not been forced upon us by imperialism. Why do you misquote me ?

SHRI R. D. BHANDARE : Having given a patient hearing, I expect the same indulgence to me on his part. If I were to go back to these ideas of spiritualism and ethical concepts, I am afraid, there will be more vivisection and division of this country rather than integration and secularism. I do not want to join issues with him on these highly abstract ideas and concepts which cannot be defined and their meanings cannot be determined.

I want to put two very simple questions to Mr. Ramamurti. He is not here but Mr. Umanath is here. Do they feel the necessity of such a measure? Do the conditions prevail which necessitate such a measure? These are the two questions which they must answer. I am prepared to answer the question whether by means of legislation alone we will be able to remove those conditions. Legislation is not the only means by which we can remove the conditions which are giving rise to communal, caste, regional and religious hatred and animosity. I quite agree with that. Is it also not necessary to have a legislation along with other means like propaganda and education to be carried on by all political leaders and political parties?

SHRI UMANATH : But the existing legislations have not been used for that. That was his main point.

SHRI R. D. BHANDARE : Because there are certain lacunae in existing legislations. We want to fill in those lacunae by this piece of legislation. That is exactly the necessity of this legislation. This necessity was felt by the National Integration Conference held at Srinagar. It is in pursuance of the National Integration Conference that this legislation has been brought forward. This is not the first time that we are discussing this legislation or this measure. It was sent to a Joint Committee and some of the Members representing different parties had full possible opportunity to discuss the matter. I have gone through the evidence given and, at the same time, the notes of dissent appended to this report. I find that the very necessity of such a legislation is not challenged. They have attacked this measure on one ground or the other. In a sense, therefore, even the Communist Party has accepted the necessity of such a legislation. What is the use of, at a later stage when the measure emanating from the Joint Committee is being discussed in this House, opposing it in toto? That is my grievances against Mr. Ramamurti.

Then, coming to the question of my hon. friend, Mr. Goyal, from Jan Sangh, he has taken up the cause on behalf of the press, that a provision militates against the freedom of the press. Of course, there are only 8 clauses in this Bill—it is not a very long Bill—dealing with different aspects. I need not deal with those things because the time at my disposal is very limited.

Clause 2 defines 'communal forces', the forces which give rise to communalism. Clause 2 also amends section 153A of the Indian Penal Code. Clause 3 deals with penalty for statements creating or promoting enmity, hatred or ill-will between classes. Clause 4 deals with the Criminal Procedure which is a consequence of, or a corollary to, the acceptance of the amendment to section 153A of the Indian Penal Code. Clause 5 deals with amendment of Representation of People Act. Clause 6 deals with the publication or printing of matters which spread either rumours or feelings of communalism. Clause 7 deals with penalty. Clause 8 deals with the Press Consultative Committee. These are the eight Clauses of this Bill. Therefore, there could be no quarrel, whatsoever, on this Bill, on these Clauses.

I must tell Mr. Goyal that, when we deal with the freedom of the Press, we should always remember that, whatever may be the piece of legislation that may be passed by this House, it cannot militate against the Fundamental Rights of the Constitution, and if there is a reasonable restriction, no person or no press should have any kind of quarrel with that piece of legislation.

When I heard some of the speeches, I was shocked that, having supported it in the Joint Committee, they had the courage to come before this House and oppose it and even call bad names to this piece of legislation—calling it a hypocritical legislation and going back to the original ideas like the ideas based on spiritualism, ethics, evolution of organic Indian concept, nationalism based on spiritualism, and so on.....

SHRI SAMAR GUHA : You have not understood me at all.

SHRI R. D. BHANDARE : I have heard every word of your speech.

SHRI SAMAR GUHA : I never called it 'hypocritical'.

SHRI R. D. BHANDARE : You had used that word; otherwise, there is no reasons for me to quarrel with my friend after hearing his speech. As I said, he is both a poet and a philosopher—the way in which he described the culture, the concept of spiritualism and ethical ideas, he used a poetic language.

With these words, I appeal to the members on the Opposite not to oppose such a measure which is a necessity of the present time and which has emanated from the consensus arrived at the National Integration Council meeting.

With these words, I support the measuer.

श्री महाराज सिंह भारती (मेरठ) : सभापति जी, साम्प्रदायिकता और जातिवाद इन दोनों के खिलाफ़ सभी राजनीतिज्ञ हैं और जो इन दोनों से फायदा उठाना चाहते हैं, कम से कम जुबान से तो वह भी यही कहते हैं कि साम्प्रदायिकता बुरी है, जातिवाद बुरा है। मैं तो यही मानकर चलूंगा कि जब पूरा देश यह कहता है कि ये

दोनों चीजें बुरी हैं तो सचमुच सभी यही चाहते हैं कि न साम्प्रदायिकता रहे और न जातिवाद रहे ।

मंत्री जी ने इन दोनों को मिटाने के लिए एक लंगड़ा कदम उठाया है । अच्छा है । अपाहिज आदमी एक कदम भी उठा दे तो घरवाले खुश होंगे, लेकिन कदम कौन सा उठना चाहिए ? जब हम साम्प्रदायिकता को लेते हैं —तो सवाल यह पैदा होता है कि यह पनपती क्यों है ? आप इसकी जड़ में जाइये तो बुनियाद मिलेगी । "परम्परागत रूढ़िवादी रिवाज और वैज्ञानिक चिन्तन" इन दोनों का टकराव होता है । अगर वैज्ञानिक चिन्तन हम चालू कर दें और परम्परागत रूढ़िवादी रिवाजों से छुटकारा पाया जाय तो साम्प्रदायिकता दो महीने में खत्म हो जाय, लेकिन उसे हम नहीं करना चाहते हैं, तो फिर हम इससे छुटकारा नहीं पा सकते हैं ।

वैज्ञानिक चिन्तन में कोई इंजीनियर है, उसका जो लड़का होगा वह पैदायशी इंजीनियर नहीं बन सकता है । उसे पढ़ना पड़ेगा, जितना कोर्स उसके बाप ने पढ़ा था उससे ज्यादा पढ़ना पड़ेगा क्योंकि उस बीच में कुछ नयी थ्योरीज भी आ गई हैं । उसके बाद इम्तहान देना पड़ेगा, अगर उसमें पास हो गया तो वह भी इंजीनियर बन जायेगा । यह तो है वैज्ञानिक चिन्तन । लेकिन अगर किसी इंजीनियर के वर्खुरदार पैदा होते ही इंजीनियर निकलें तो जब वह कोई मकान या पुल बनायेंगे उसकी खुदा ही खैर करे कि कैसा वह मकान या पुल बनेगा ।

आज के जमाने में हम जितने सम्प्रदाय चलाये हुए हैं इस देश में वे सम्प्रदाय मां-बाप से विरासत में मिलते हैं । वह फूल-सा बालक जिसको बोलने की तमीज नहीं, जिसकी बुद्धि का विकास होने जा रहा है, उसके पैदा होते ही कहा जाता है एक हिन्दू और आ गया, एक मुसलमान और आ गया या एक ईसाई तशरीफ ले आये क्योंकि यह परम्परागत रूढ़िवाद चला आ रहा है । पहले तो 99 फीसदी लोग बिना पढ़े-लिखे थे, उन दिनों हिन्दू मूसलमानों में सम्प्रदाय चलता था । लेकिन अबसे बीस साल बाद जबकि कोई बिना पढ़ा-लिखा नहीं रहेगा उस जमाने में भी अगर उसी रिवाज के मातहत हिन्दू और मुसलमान पैदा किये जायें जोकि ज्यादातर इस नस्ल के होंगे जोकि हिन्दू धर्म, इसलाम और क्रिश्चियानिटी नहीं जानेंगे जैसे कि बिना पढ़े-लिखे और बिना जानकारी के इंजीनियर बन जायेंगे तब इस मुल्क की मौत के अलावा और कुछ हो नहीं सकता है । यह इसकी बुनियाद है जोकि बहुत कड़ुई है, अच्छी नहीं लगेगी । बात बहुत सीधी है । मां-बाप से विरासत में जब मजहब मिलता है तो उसका नतीजा क्या होगा? आज एक तरफ विज्ञान ने बड़ी तरक्की की है, कृषि और कारखानों के ढंग बदल गए लेकिन दूसरी तरफ मजहब में कोई तरक्की नहीं हुई है । वही पुरानी घिसी पिटी बात चल रही है । हिन्दू अपने मजहब में खोज नहीं करना चाहते, शोध नहीं करना चाहते और न समय के हिसाब से कोई परिवर्तन करना चाहते हैं । इसी प्रकार से दूसरे मजहब वाले भी कुछ नहीं करना चाहते क्योंकि उनकी फैक्ट्री बनी हुई है । एक औरत मर्द जो कि आज हिन्दू हैं वह हिन्दू पैदा कर रहे हैं । कल उनको मुसलमान बना दीजिए तो कलमा पढ़कर वही फैक्ट्री मुसलमान ढालने लगेगी । परसों उनको शुद्ध कर लीजिए तो फिर वही फैक्ट्री हिन्दू ढालने लगेगी । नतीजा यह हुआ कि धर्म के अन्दर जो खोज होनी चाहिए थी, शोध होना चाहिए था, जो तरक्की होनी चाहिए थी वह बन्द हो गई । अगर सरकार में हिम्मत हो, इस देश के राजनीतिज्ञों में हिम्मत हो तो कोई फैसला लें, या तो यह कहें कि जैसा चल रहा है वैसे ही ठीक है या फिर अगर सही मानों में साम्प्रदायिकता को खत्म करना है और बढ़िया हिन्दू, बढ़िया मुसलमान, बढ़िया सिख, बढ़िया ईसाई, बढ़िया पारसी पैदा करने हैं तो वह तभी बढ़िया पैदा होंगे जब कि इंजीनियर का बेटा पैदा होते ही इंजीनियर नहीं होगा बल्कि पढ़ने लिखने और इम्तहान देने के बाद इंजीनियर बनेगा । धर्म के क्लास चलें इस में कोई एतराज

[श्री महराज सिंह भारती]

की बात नहीं है। लेकिन आप उन के लिए कोर्स बनाओ। हर बच्चा जो मुल्क में पैदा होगा वह किसी मजहब का नहीं माना जायगा जब तक कि वह बालिग हो कर एलान न कर दे कि मैं इस मजहब को पसन्द करता हूं और इस की परीक्षा देता हूं और एलान करता हूं कि मैं हिन्दू हूं या मुसलमान हूं या फलां मजहब का हूं। मान लो वह एलान न करे तो वह किसी मजहब का नहीं। क्या आप में इसके लिए हिम्मत है? इस को देश फेस नहीं कर सकता है। लेकिन जब तक यह नहीं होगा तब तक धर्मों में भावनाओं की लड़ाई रहेगी। जजबात भड़कते रहेंगे और छुरी और लाठी भी चलती रहेगी। आप के भाषण से यह काम ठीक होने वाला नहीं है। वह फैक्ट्री जो ढाल रही है उसको आप सही कर दें कि बच्चा किसी भी मजहब का पैदा नहीं होना चाहिए तभी काम बन सकता है।

इसी तरह से जातिवाद को सब बुरा मानते हैं और सभी चाहते हैं कि जातिवाद खत्म हो जाना चाहिए लेकिन राजनीति में इसका इस्तेमाल करते हैं। ईमानदारी की बात यह है कि आज के वैज्ञानिक युग में सचमुच जाति जैसी कोई चीज होती भी है? जब मैं बहुत छोटा सा था तो मेरे गांव में कम-से-कम 25-30 प्रेत और चुड़ैलें थीं। इस पीपल के ऊपर फलां प्रेत और उस पेड़ पर फलां चुड़ैल। लेकिन आज मेरे गांव में एक भी भूत, परेत और चुड़ैल नहीं है क्योंकि उनके चेले बनने बन्द हो गये। हममें से ईमानदारी से लोग भूत, परेत में यकीन करते थे। जबकि वास्तव में कोई नहीं था खाली दिमागी हवा थी। इसी तरह से आज लोग यकीन करते हैं जाति-पांति में। लेकिन में पूछना चाहता हूं कि क्या जाति-पांति है कहीं? नहीं है। लोग कहते हैं कि मेरी रगों में मेरे बाप का खून है। बाप का खून नहीं होता। खून होता है मां का। बाप का तो बीज होता है। एक बड़ी ऊंची जाति का मालदार आदमी जब किसी गरीब घर की कन्या के साथ कोई बुरा काम करता है तो उसको बड़ी शान के साथ कहता है। लेकिन जब किसी अमीर औरत ने किसी छोटी जाति के गरीब तन्दरुस्त आदमी को वही काम करने के लिए उकसाया है तो न तो वह औरत कहती है क्योंकि उसको डर रहता है कि उसकी इज्जत चली जायगी और न वह गरीब कह सकता है क्योंकि उसको यह डर रहता है कि वह पीटा जायेगा। बीज के बारे में कौन नहीं जानता है? हजारों साल हो गये नस्लों को बदलते हुए। रक्त की बात कही जाती है। आज के वैज्ञानिक युग में जितनी श्रेणियों का रक्त हिन्दुओं में है उतना ही ब्राह्मणों में, मुसलमानों और बाल्मीकियों में भी है। इसलिये वैज्ञानिक युग में जाति की बात कहीं नहीं निभ सकती है। जाति-पांति कहीं नहीं है यह तो एक भूत-परेत की तरह से मुल्क में वहम पड़ा हुआ है। यह वहम कैसे निकले? खाली भाषण से नहीं निकलेगा। सबसे बढ़िया कदम यह हो सकता है कि केन्द्रीय और प्रान्तीय सरकारों के जो कर्मचारी हैं किसी तरह से आप इन्हें ऐसा बना दो जो जाति-पांति में वे यकीन न करें। आज जाति पांति की खामी सरकारी कर्मचारियों में हर स्तर पर मौजूद है। जब दरोगा जी और जज साहब जाति-पांति में यकीन करते हैं तो कैसे यह समस्या हल होगी। इसलिये ऐसे नियम बना दो कि जो जाति-पांति को तोड़कर शादी करेगा उसीको नौकरी मिलेगी। सूबा, भाषा और जाति आदि के बैरियर टूट जायें एक नई ऐसी जाति बन जाये जिसकी कोई जाति न हो। अगर यह हो जाये तो इस समस्या का समाधान अपने आप हो जायेगा। आजादी के बाद 21 साल नष्ट हो गये, आजादी के बाद साम्प्रदायिकता और जाति पांति पहले से ज्यादा बढ़ी है, कम नहीं हुई है। लोग समझते थे कि तालिम के साथ यह बुराई दूर हो जायेगी, खत्म हो जायेगी। लेकिन यह खत्म होने वाली नहीं है।

मेरे जिले में जिस वक्त वकीलों की बार का चुनाव हुआ तो एक बनिया और एक ब्राह्मण खड़े हुए और बाकी जातियां उन लोगों के साथ बट गयीं। खुलकर प्रचार किया गया। इसी तरह से आप शिक्षा संस्थाओं में देख लें कि वहां के चुनाव में क्या गन्दगी फैलती है। पढ़ने

लिखने से जाति पांति और साम्प्रदायिकता नहीं खत्म होगी । पढ़ा लिखा आदमी तो और ज्यादा खतरनाक और साम्प्रदायिक बन गया है बमुकाबले बिना पढ़े-लिखे के । तो इसके लिये एक ऐसा कदम उठाना पड़ेगा जिससे जाति पांति खत्म हो जाये, जिससे सरकारी कर्मचारी किसी जाति के न रह जायें । 21 साल तो नष्ट हो गये अब भी अगर इस दिशा में कदम उठाया जाय तो आगे आने वाले 50 साल में हम कह सकते हैं कि जाति, भाषा तथा स्थान भेद को भूल कर लोग शादी विवाह करेंगे और एक ऐसी जाति इस देश में बन जायेगी जिसकी कोई जाति नहीं होगी । जैसा मैंने पहले कहा कि यद्यपि भूत, परेत कोई नहीं था मगर पूरा देश यकीन करता था, ऐसे ही जाति न कभी थी, न आज है और न आइन्दा होगी । लोग जिस जाति रूपी भूत पर यकीन किये हुए हैं, उस भूत को लोगों के दिमागों से निकालने का यही एक तरीका हो सकता है । जब तक साम्प्रदायवाद देश में घुमा रहेगा इस समस्या का हल कानून से नहीं हो सकेगा । मंत्रीजी भले ही इस बिल को पास करा लें लेकिन इससे उनके दिमाग से वह भूत निकलने वाला नहीं है । जो कानून में पकड़ जायेगा वह तो पकड़ जायेगा । लेकिन जो नहीं पकड़ा जायेगा उसको आप क्या करेंगे । एक तरफ आप कह रहे हैं कि जो जाति की घृणा पैदा करेगा वह पाप करेगा । लेकिन जो अपनी जाति का नाम लेकर उसको बढ़ाना चाहता है, उसको आप प्रोसीक्यूट करेंगे ? नहीं कर सकते । यह तो अपनी जाति के यार दोस्त पैदा कर रहा है । मैं कहना चाहता हूँ कि एक तरफ़ अगर दोस्ती पैदा होगी तो उसके साथ-साथ दूसरी तरफ़ घृणा भी पैदा होगी । यह तो सब एक दूसरे से जुड़ा हुआ है । जहां भी इस प्रकार की कुरीतियां पैदा हो रही हैं उनको आप रगड़ डालिये । अगर हिम्मत हो तो कुछ बड़े कदम उठा लिये जायें जिसमें धर्म के लिये, सम्प्रदाय के लिये बाल का क्या फैशन हो, कपड़ा खाना कैसा हो, वेश-भूषा कैसी हो, यह सब न होकर खोपड़ी के हिसाब से तय करें । इंजीनियर हो चाहे, जज हो, उसकी सनद से उसको इंजीनियर समझा जाये, वेश-भूशा या तिलक से न समझा जाय । अगर सरकार कोई ऐसा कदम उठाये तो लोग उसका स्वागत करेंगे । इसलिये इस लंगड़े बिल का लंगड़े ढंग से मैं समर्थन करता हूं ।

SHRI BEDABRATA BARUA (Kaliabor): Mr. Chairman, Sir, so far as the limited objective of the Bill is concerned, it is certainly long overdue and our efforts to contain the forces that cause disintegration in the country should have been made earlier. So far we have expressed pious intentions and sometimes made provisions in the law to compel to behave in a positive manner.

MR. CHAIRMAN: Only five minutes for each Member, because the time is over and after one or two speakers I will be calling the Minister.

SHRI BEDABRATA BARUA: So, so far as positive action is concerned, we cannot possibly legislate for positive action. We could force a man not to say certain things but by his action and otherwise he can certainly do things which may create tension. It has been well brought out by several Members that communal propaganda can not only be done by meetings, or by word of mouth, but by the entire social situation in which communalism thrives. Therefore, we must first of all try to make action, administrative and educative, to prevent any communal tensions. It is good that we are at least trying to contain the forces that are considered to be forces of disintegration.

Yesterday, in relation to another measure also, we had occasion to discuss these forces that are called subversive forces or forces of disintegration. These forces would operate in the country, but we should try to see that they do not strike the limits which may be disruptive to the existence of the country. Therefore, so far as the publications are concerned, it has been well brought out here that so many things are published in the country which are quite contrary to the spirit of the Constitution, to communal harmony, and so many other aspects. Many newspapers have been named here. Certainly, we should be able to put an end to such things. I hope the Members of the Consultative Committee

[Shri Bedabrata Barua]

would not only be constituted according to the law, but it would have that authority and it would act according to the expectations of the law that we make, and that it will really see to it that these cantankerous statements and other things that spread communalism are laid to rest, and I hope that the Committee would have enough strength to prevent such things whether they emanate from a particular minority community or for that matter, any community.

The only other reservation that I have regarding this legislation is the reference to language and regional forces. Here, certainly there is some scope for misuse. India, we have always said, is a country where great inequality exists, where regional imbalances exist, and where people in authority may not be able to pay equal attention to the problems of different areas and there may arise problems in various areas. Approach to these problems on the basis of any community would be wrong, and any approach based on that, that some people do want certain justice to be done to them, would be certainly unfair to the people concerned.

That is why, while this legislation certainly is a great step forward, at least so far as the administrative side is concerned, it would help us to put before the people certain norms of behaviour which we expect of our citizens to adhere to or we would like our citizens to observe in their conduct in matters of public life. It certainly also has certain dangers which we should be aware of. Apart from the dangers and the misuse that it may bring about, I think by and large this measure has to be welcomed, and we welcome it and we support it.

SHRI M. MUHAMMAD ISMAIL: (Manjeri): Mr. Chairman, I am really at a difficulty as to what I should do with reference to the Bill as it has emerged from the Joint Committee of which I was a member. This Bill is neither here nor there. The Government have brought forward this Bill because of their interest in national integration, that is to say, for putting down violence and all those evil things which went with violence. But my question to government is this. Have they not sufficient powers already in their hands to deal wtih such things? Even as late as sometime last year they set in motion a certain law which was already in their armoury, in their statute book and a number of papers were prosecuted. When they launched prosecution against all those papers it was under the law which was already in existence, not under any special powers which they derived from some Ordinance which they had to pass on the occasion for the purpose. The law was there. But it was not implemented properly and promptly. That is the complaint. The present Bill is not substantially different from the existing law. So, there is no great necessity for it. That is one point.

My other point is that when the existing law was put in operation it went mostly against the Muslim minority community. Out of the 20 papers that were prosecuted 15 belonged to the minority community and mostly published in Urdu language.

Why should it happen like that? Even government authorities, people who advise the government to take such action, why should they give advice in such a partial way against the minorities? The sufferers are the minorities. Yet, action is also taken against the minorities. How does it happen that the very minorities who have suffered are being prosecuted under the existing law? I hope the new law, when it comes to be implemented, will be implemented justly and properly.

Since so many things have been said on this occasion in the House on this Bill, I think it is only reasonable for me to give an answer to some of them. Though on the face of it they may look irrelevant, since they were brought in I want to refer to some of them. Therefore, I hope you will give me some indulgence in this matter.

Moreover, it is not even two minutes since I began and you are ringing the bell. That is not fair to me.

MR. CHAIRMAN: You have had five minutes.

SHRI M. MUHAMMAD ISMAIL: No, Sir, please excuse me. I had asked for permission even in the morning. I was in time in sending my request for permission to speak.

Straightway I want to say that it is not the generality of the majority community

that is indulging in, what you call, communalism or violence against any other group of people. It is not that at all. Take the case of the Hindus and the Mussalmans and also remember the fact that there are about 600,000 villages, towns and cities in this country. I do not think there is any village where there is not a single Mussalman. There are villages in which there are 10, 1,000 or 5,000 Mussalmans but there is no village in any part of the country where there is no Mussalman. And, of course, there are the Hindus also. It is not the case of anybody that these Mussalmans and Hindus, who are living in every village, are fighting with each other every day and are pouncing upon each other's throats every day. It is not so.

Then, how did the holocausts which we witnessed during the last 20 or 21 years happen? They happened because of the people previous speakers have spoken about. It is only a small section of people who for their own reasons and aggrandisement are indulging in this thing and some others, some very innocent people of the majority community, are also aroused and involved and therefore these things happen.

Moreover, people who want to arouse the feelings of the people, refer to the past and say what the invaders did, what the Mussalmans in the past did. But when they refer to the past they must do it in a reasonable way. There are cases in the past which perhaps they do not know or which they know but are suppressing purposely. When Babar invaded this part of the country, thousands and thousands of Muslim Meos who were there event hen in this country marshalled themselves behind the Hindu raja and fought against the invader and thousands of them lost their lives. It is a master of history.

Going to the far end of the country, the west coast of India, Kerala, there were Mussalmans there from the earliest times. The Rajas were so hospitable that they welcomed them and made them live there; so much so that when the Portuguese came as invaders, not as traders, it was a Mussalman admiral who was given the whole charge of fighting with the Portuguese invaders. This Mussalman was the admiral of the Hindu Raja's navy There were other thousands of Mussalmans in the army fighting for their raja and for their country.

Then again, in another part of the south there was the Pandyan kingdom during the ancient times. It was one of the Tamil kingdoms. About 800 or so years ago Sultan Allauddin of Delhi sent his army to the south. That army came to fight with the army of the Pandyan King which had a contingent of 20,000 Mussalmans in the front lines. When the commander-in-chief of the invading army saw this contingent of Mussalmans he tried to persuade them to go aside but they refused. The Muslim soldiers said that they were for tecting pro their country and were fighting for their raja. That was what they said. Therefore the invador he could not conquer Madurai and the path of the invader was deflected; he went in another direction. I can cite more instances of this sort. There was no of feeling ill-will where the general life of the people was concerned.

Then, one other previous speaker complained against another speaker, a friend of mine. I also have to complain. He is a good friend of mine but I also have, however, to make a complaint against him. He spoke about the Muslim League and disparaged the Communists who joined it. The fact is, Communists came later on. It was the Congress in 1952 which joined hands with the Muslim League and carried on an election campaign.

You may ask the ex-President of the Indian National Congress, Mr. Kamaraj Nadar, who will be able to bear witness to the fact what an advantage he had got by an alliance with the Muslim League. Then, in 1960, as against the Communists, the Muslim League, the P.S.P. and the Congress joined together in Kerala under the auspices of Pandit Nehru. That is what happened.

Some people disparage religion and religious organisation. It is a question of aggrandisement on the part of certain people and, moreover, they speak of religion as being responsible for the trouble and want that religions the must go out. All right. Even supposing all the religions go out, I want to tell everybody that as long as man has got thinking power, as long as there is freedom of thought, as long as there is freedom of conscience

[Shri M. Muhammad Ismail

there will be differences of opinion amongst the people. There will be minorities and majorities. The question is how the majority and minority are to live together. It is not a question of suppressing one group or the other. A few people go the wrong way for their own reasons and they have to pay for it. Those people do not realise the fact that there will be majorities and minorities and they have to co-exist. There is no country in the world today and there was no country in the world in the past which did not have a majority and minority. You read the history. Therefore, we should not beat about the bush. We must come out directly to see how to deal with that.

Now, so many cases of violence, bloodshed, looting and holocaust have happened. There was the Government and there was the law. How do you explain that nothing was done for days and days after these things happened? There was violence and all that for days and days, for a week or so, and the miscreants were left to do what they pleased to do according to their strength. The law did not intervene. Even then, when the missions of law came forward, the ydid not do the right thing. Is that the purpose for which you want to make the law more stringent? When you make the law more stringent, what will you do with such missions of the law? There is no provision in the Bill for that. There is a certain provision which will rather serve as an instrument of mischief in the hands of the mischievous people. For example, you have made a distinction between one place and another where the offences contemplated in the Bill are committed. You say, if an offence is committed in an ordinary place, the punishment is upto three years but if it is committed in a place of worship, it goes upto five years. That is a discrimination between the same offences on the score of the place where they are committed.

So far as Muslims are concerned—I think, it is the case with Christians also who have Sunday Sermons—when Friday and Id prayers take place, a speech, a lecture or a *kutba* is a part and parcel of the prayer, the compulsory prayer. If the place of worship is brought into focus, the law officers may want to know what is happening there. These *kutbas* are going on for the last 1,400/- years. When you speak of the place of worship, it will come into their view and if they are mischievously-inclined, they will make use of it in a wrong way. We tabled amendments to make an exception of such *kutbas* and sermons but they were not accepted.

Then, my hon. friend, Mr. Goyal, spoke about the provision concerning the publications. I sided with him even in the Joint Committee. Because of one objectionable paper that is being printed in a press, all the other papers which are being printed in the same press also come to grief. It will affect, particularly, the small papers which do not own printing presses of their own. They cannot afford to have presses of their own.

Therefore, these provisions are there. But the most emphatic thing is the implementation of the law, the manner in which the law is implemented and the supervision that the Government has upon those who administer the law. That is the thing which can bring some good out of this law.

श्री तुलशीदास जाधव (बरामती) : सभापति महोदय, इस क्रिमिनल एंड इलैक्शन लाज़ एमेंडमैंट बिल के द्वारा यह दुरुस्ती की गई है कि इंडियन पीनल कोड के सेक्शन 153ए में "फ़ीलिंग्ज आफ़ एनमिटी" और "हेट्रिड" के साथ "डिसहार्मनी" और "इलविल" ये नये शब्द डाल दिये गये हैं और सेक्शन 505 में भी विभिन्न ग्रुप्स में एनमिटी आदि पैदा करने की बात को सम्मिलित कर लिया गया है। इसी प्रकार डिस्ट्रिक्ट मैजिस्ट्रेट को इस बारे में कार्यवाही करने का अधिकार दे दिया गया है।

मेरी दृष्टि से यह ठीक किया गया है। हो सकता है कि इन प्राविज़न्ज के इम्प्लीमेंटेशन में कभी कुछ लोगो को दिक्कत या तकलीफ़ हो। मेरे विचार में हिन्दुस्तान में जब तक आर्थिक विषमता कायम रहती है और समाज की रचना पुराने चातुर्वर्ण्य आश्रम पर आधारित रहती है, तब तक जात-पात का समाप्त होना मुश्किल है। आपने देखा होगा कि जब पिछड़े हुए, बैकवर्ड या ग़रीब लोग अपनी बुद्धि, धन या ताकत से दूसरों के बराबर हो जाते हैं, तब उनको यह तकलीफ़ नहीं होती है। आपने पढ़ा होगा कि

पिछले दिनों मध्य प्रदेश, यू० पी०, महाराष्ट्र और आन्ध्र प्रदेश आदि में ग़रीब पिछड़े हुए लोगों पर, जिन को हरिजन कहा जाता है, क्या क्या अत्याचार किए गये और उन को कितनी तकलीफ़ हुई। एक लड़के को ज़िन्दा जला दिया गया, मकान जला दिए गये और मार-पीट की गई। इन घटनाओं के पीछे आर्थिक विषमता ही है।

अभी माननीय सदस्य ने जो बात कही है, वह ठीक है। सब जातियों के लोगों में आपस में बैर नहीं होता है, लेकिन जो लोग लीडरशिप चाहते हैं, जिन की लीडरशिप बहुत दिनों से चलती आई है, जो उसको छोड़ना नहीं चाहते हैं, यद्यपि धर्म आदि के नाम पर झगड़े पैदा करने की उन की इनटेन्शन नहीं होती है, लेकिन उन की गतिविधियों से झगड़े पैदा हो जाते हैं और वे उन को खत्म करने का प्रयत्न नहीं करते हैं। इस प्रकार जातियों में आपस में झगड़े पैदा होते हैं।

जहां तक मैंने विभिन्न धार्मिक पुस्तकों को पढ़ा है, मुझे उनमें ऐसी कोई बात नजर नहीं आई है जिससे अन्य धर्मावलम्बियों के साथ झगड़ा पैदा हो सके। इस्लाम धर्म के सम्बन्ध में मैं कुरान शरीफ़ की बात तो ज्यादा नहीं कहता, लेकिन एक छोटी सी बात बताना चाहता हूं कि जब एक मुसलमान दूसरे को मिलता है, तो कहता है, "सलामो अलेकुम" और दूसरा जवाब देता है, "व अलेकुम सलाम"—पहला कहता है कि तुम्हें शान्ति मिले और दूसरा जवाब देता है कि तुम्हें शान्ति मिले।

श्री स० मो० बनर्जी : सलामो अलेकुम, व अलेकुम सलाम, दोज़ख-उल-हराम, जन्नत-उल-मुकाम।

श्री तुलशीदास जाधव : बाइबल में कहा गया है :

'Love is God, the Kingdom of God'

सब धार्मिक पुस्तकों में यही शिक्षा दी गई है कि आपस में प्रेम करो, मुहब्बत करो। हिन्दू धर्म में "वसुधैव कुटुम्बकम्" की शिक्षा दी गई है, अर्थात् सारे संसार के लोगों को अपने कुटुम्ब के लोगों के समान समझो। लेकिन कुछ लोग धर्म के नाम पर अखबारों के द्वारा बुराई और लड़ाई-झगड़ा फैलाते हैं। मेरे पास यह **आर्गनाइज़र है**। यह निकालने वाले लोग कौन हैं, मालूम नहीं, उस पार्टी को मैं छोड़ देता हूं। लेकिन इस की हेडिंग देखें, हर आर्गनाइजर की हेडिंग आप ऐसी पाएंगे कि मुस्लिम गुंडाज़ या फौरेन मिशनरीज़, यह मैंने जहां तक देखा और पढ़ा उसके आधार पर कह रहा हूं, दूसरों के लिए मैं नहीं कहता। यह पढ़ने के साथ ही कोई आदमी जो खुद को हिन्दू कहता हो मुस्लिम गुंडाज शब्द पढ़ते ही उस की नजर बदल जाती है। तो समाज में एक हारमोनियसनेस जिस को कहते हैं वह पैदा करने की जरूरत है। उसके लिए जितने भी तरीके हो सकते हैं वह अपनाने की जरूरत है। यह कानून तो आप ठीक लाए हैं, इस के अन्दर कम्यूनल शब्द ठीक डाला है। लेकिन मेरा कहना यह है कि जो लोग ऐसा करने वाले हैं उन से भी मैं विनती करूंगा कि वह ऐसा कुछ न करें। लाखों वर्ष से हम जिन्दा हैं और लाखों वर्ष अभी हमारे बच्चे, हमारी संतानें जिन्दा रहेंगी। न मुसलमान किसी थैले में बन्द कर के हिन्दुओं को समुद्र में फैंक देंगे न कोई हिन्दू ही मुसलसानों को एक जगह पर करके समुद्र में डाल देगा। ऐसी बात कभी होने वाली नहीं है। एक जगह पर रोजाना रहना है खाना पीना करना है, उठना बैठना है तो यह चीजें फिर रोजाना बार बार क्यों की जाती हैं? इस में मैंने पढ़ा कि जजमेंट देते हुए जज ने भी जो लिखा है वह बड़ा गलत है कि अमुक जाति के एक जगह होते हैं, अमुक जाति के दूसरी जगह होते हैं। जाति पांति तो लिखना ही गलत है। मैं गवर्नमेंट से भी कहूंगा कि सर्विस देने में भी ऐसा लिखवाते हैं कि हिन्दू है या मुस्लिम है और फिर ब्रैकेट के अन्दर लिखना पड़ता है कि हिन्दू में मराठा है या कौन है। यह इस तरह से जाति पांति को जिन्दा रखना, उस को खत्म करने की कोशिश न करना

[श्री तुलसीदास जाधव]

ठीक नहीं है। समाज में यह सब चीजें अब बदलनी होंगी। डिक्शनरी के शब्द भी बदलने होंगे। मराठी में एक कहावत है गांव तेथे महार-वाड़ा। यह अगर हम आज भी कहते रहें तो यह कितना बुरा लगेगा। हमारे भंडारे साहब जैसे आदमी जो कांस्टीट्यूशनल एक्सपर्ट हैं और आप की उस कुर्सी पर भी बैठते रहते हैं, उनके जैसे लोगों को यह पुरानी कहावतें कहकर बदनाम करते रहें तो यह कितना खराब काम होगा। इसलिए इसको इस प्रकार बदलना होगा—गांव तेथे घाण। इसका मतलब है गांव में जहां गन्दगी होती हैं, उस की तरफ इसका इशारा है। यह हम सब के लिए कहते हैं। तो इस तरह से इस को बदलना होगा। इसी तरह से एक और कहावत है—बाजारात तुरी भट्ट भट्टनीज भारी। उस वक्त गांव में एक भट्ट हुआ करता था, उसके यहां दारिद्रय रहता था, उसके लिए यह कहावत कही जाती थी। लेकिन अब वह कहावत कहते रहें तो इससे ऐसे लोगों को तकलीफ होगी। इसलिए उसको बदल कर इस प्रकार कहें :—

"बाजारात तुरी घरात मारानारी।"

इसका मतलब हर जगह गरीबी है, हर जगह पावर्टी है। ऐसे यह शब्द बदलने होंगे। इसी प्रकार से शिवाजी का वहां एक मेला हुआ करता है। उसमें औरंगजेब को कैसे मारा था, यह पार्ट ले कर दिखाते हैं। यह भी चीज बदलनी होगी। आज जमाना बदल गया है। पहले जमाने में तो ऐसा था कि मूंछ मुड़ाने के मतलब होते थे कि इसके मां-बाप मर गए हैं। पर आज अगर कोई बड़ी-बड़ी मूंछ वाला किसी सिनेमा या दूसरे सार्वजनिक स्थान पर चला जाय तो लोग उसी को देखते रहेंगे। तो जमाने के हिसाब से हर चीज बदलनी होगी। आज जब आदमी चांद पर जा रहा है, विज्ञान और टेक्नालाजी ने इतनी उन्नति कर ली है तो पिछले जमाने की बातें नहीं चलेंगी। पहले ऐसा होता था, रामचन्द्र रोते हैं चांद लेने के लिए तो उन को आईना ला कर दिखाते हैं कि यह लो चांद। पर आज का आदमी आइना नहीं दिखाएगा। वह कहेगा चलो चांद पर चलते हैं।

तो मेरी रिक्वेस्ट है गवर्नमेंट से कि गवर्नमेंट कानून को लागू करे। पुस्तक में कानून रहने से कोई फायदा नहीं है। हम लोग जितने सोशल वर्कर्स हैं हमारा यह फर्ज है कि कहीं कोई झगड़ा हो तो हिन्दू मुसलमान को बचाए और मुसलमान हिन्दू को बचाए। यह चीज जब तक दिल में नहीं आती तब तक काम चल नहीं सकता है। यह बात करने की हम लोग सब कोशिश करें।

इन शब्दों के साथ मैं इसका समर्थन करता हूं।

श्री अब्दुलगनी डार (गुड़गांव) : चैयरमैन साहब, मैं इस बिल का स्वागत करता हूं। इस के साथ ही गवर्नमेन्ट को चेतावनी देता हूं कि 22 वर्षों में जो हजारहा बन्दगाने खुदा का कत्ल हुआ, इसकी जिम्मेदारी किस पर है। यह सरकार किसकी है। अगर पुलिस चौकस है, अगर डिप्टी कमिश्नर चौकस है, अगर सुप्रीन्टेडेन्ट आफ़ पुलिस चौकस है तो कोई वजह नहीं है कि इक्का-दुक्का आदमियों के मारे जाने के बाद मामला ज्यादा बढ़े। अगर वह खुद कन्ट्रोल नहीं कर सकते तो फौज को बुला सकते हैं इसलिए इस में दोष किसी पार्टी का नहीं हैं। जनसंघ वाले भाई तो 12 सूबों में से एक में भी नहीं आ सके, इनकी वहाँ कुछ नहीं चलती। मैं पूछता हूं महाराष्ट्र में कैसे फिसाद हो गये, वहाँ जनसंघ का एक आदमी भी नहीं है, आन्ध्र में कोई नहीं है, कैसे फिसाद हो गये।

इसलिये मेरा कहना है कि आप बिल बहुत अच्छा लाए हैं, इस में जो कमियाँ हैं उनको दूर करने की कोशिश करेंगे, लेकिन इस के लिए सरकार सबसे ज्यादा ज़िम्मेदार है। काश, कायदेआज़म मरहूम मुहम्मद अली जिन्ना 80 फीसदी हिन्दुओं की औलाद को, जो हिन्दुओं से मुसलमान बने...

एक माननीय सदस्य: 100 फीसदी ।

श्री अब्दुलगनी डार : 100 फीसदी तो नहीं कह सकता । सैयद बदरुद्दुजा साहब मेरे पीछे बैठे हैं, लेकिन अगर उन्होंने इस दो कौमों की नीति की बात न कही होती तो शायद आज यह दिन देखना नसीब न होता । क्योंकि उस सूरत में आज हमारी इतनी ताकत होती कि न हम किसी पार्टी से कहते कि हमारी हिफाजत करो, न हम सरकार से अपनी हिफाजत के लिए कहते, बल्कि हम अपनी हिफाजत खुद करते । लेकिन उन्होंने दो कामों की थ्योरी का नारा लगाया और सरदार पटेल और जवाहर लाल नेहरू मरहूम दोनों ने जल्दी से गद्दी संभालने के लिए उस को कुबूल कर लिया, इस मुल्क के दो टुकड़े कर दिये । अगर उस वक्त इस तकसीम को कुबूल न किया गया होता तो आज हिन्दू मुसलमानों के दो टुकड़े न होते ।

दूसरी बात हाथ जोड़ कर अपनी सरकार से यह अर्ज करना चाहता हूं कि क्या यह सदाकत नहीं है कि यह जो फिरकापरस्ती आई या इस का तसव्वुर आया—वह बिलकुल उस तरह से आया जिस तरह से अंग्रेजों ने हिन्दुओं को घसियारा बनाने के लिये उत्तर प्रदेश के बहादुरों को फौज, पुलिस और तमाम सरकारी महकमों से नौकरी के लिये महरुम कर दिया और उस का नतीजा यह हुआ कि वह घास काटने और घोड़ा चलाने के लिये मजबूर हो गये । मैं पूछना चाहता हूं कि पिछले 22 वर्षों के दौरान आपने कितने मुसलमानों को फौज में रखा ? उर्दू जुबान को मिटा कर यह साबित करने की कोशिश की कि यह तो फारसी लिपि में लिखी जाती है, जब कि गांधी जी ने हिन्दी के अलावा हिन्दुस्तान के लिए कहा था । अब इस में जनसंघ का क्या कुसूर है । अगर उन को कुसूरवार मान भी लिया जाय तो में राममूर्ति साहब से पूछना चाहता हूँ कि उन्होंने उन सूबों में जहाँ उन की हुकूमत है कितने लोगों को पकड़ा या कितने जिम्मेदार लोगों को सज़ा दी ।

अगर शेख अब्दुल्ला यह कहता है कि वह काश्मीरी है तो वह जुर्म है, लेकिन आर्गेनाइजर का एडिटर या प्रिन्टर अपने आपको हिन्दू कहे, हिन्दुस्तानी न कहे तो यह कोई जुर्म नहीं है ।

मैं सरकार से कहना चाहता हूं कि अगर अभी भी उनकी नीयत साफ़ है और वह चाहते है कि कुछ काम हो तो पहले अपने डिपार्टमेन्ट्स को देखो । 13 फीसदी मुसलमानों में से आज एक फीसदी मुसलमान चपरासी भी नहीं है, दूसरों को छोड़िये । बड़े-बड़े अफसरों को छोड़िये, चपरासी भी एक फीसदी नहीं बतला सकते, मामूली क्लर्क एक फीसदी नहीं बतला सकते, यह फिरकापरस्ती खुद इन्होंने फैलाई है । जनसंघ या किसी दूसरी पार्टी को गाली देने के बजाय, अपने किए पर शर्म करो और आगे के लिए गाँधी जी के बताये हुए रास्ते पर चलो, सारी बुनिया में जयजयकार होगी । कम्यूनिस्टों का सहारा लेकर जो स्वतन्त्र पार्टी, जनसंघ या बी०के०डी० को गालिया देते हैं, ये पागलपन की बातें नफरत करती हैं । एक कहता है कि हम जनता के ठेकेदार हैं, किसानों के हितैषी हैं, गरीबों, मजदूरों के हितषी हैं, बाकी सब चोर हैं, मैं उन से कहना चाहता हूँ कि ज़रा अपने अन्दर देखें—जहां उनकी हुकूमत है, वहां देखें—कितने लाख आदमी हैं जो अभी भी अनएम्पलायड हैं, बेकार हैं ।

16.53 hrs.

[SHRI VASUDEWAN NAIR *in the Chair*]

श्री कंवर लाल गुप्त : वहाँ रोटी भी नहीं मिलती है ।

श्री अब्दुलगनी डार: मैं यह नहीं कहता कि कम्यूनिस्ट बुरे हैं, लेकिन एक दिन में कोई जादू हो जाय, ऐसा होने वाला नहीं है । ये 22 वर्ष में जादू नहीं कर सके, तो कम्यूनिस्ट भाई एक ही वर्ष में इन्दिरा की आवाज को सुन कर गिरि को कैसे प्रेजिडेन्ट बना लेंगे—वह बनने वाला नहीं है ।

اور جواہر لال نہرو مرحوم دونوں نے جلدی سے گدی سنبھالنے کیلئے اس کو قبول کر لیا۔ اس ملک کے دو ٹکڑے کر دیئے۔ اگر اسوقت اس تقسیم کو قبول نہ کیا جاتا تو آج ہندو مسلمانوں کے دو ٹکڑے نہ ہوتے۔

دوسری بات ہاتھ جوڑ کر اپنی سرکار سے یہ عرض کرنا چاہتا ہوں کہ کیا یہ صداقت نہیں ہے کہ یہ جو فرقہ پرستی آئی یا اس کا تصور آیا۔ وہ بالکل اس طرح سے آیا جسطرح سے انگریزوں نے ہندوؤں کو گھسیارہ بنانے کیلئے اتر پردیش کے بہادروں کو فوج پولیس اور تمام سرکاری محکموں سے نوکری کیلئے محروم کر دیا اور اسکا نتیجہ یہ ہوا کہ وہ گھاس کاٹنے اور گھوڑا چلانے کیلئے مجبور ہو گئے۔ میں پوچھنا چاہتا ہوں کہ پچھلے ۲۲ برسوں کے دوران آپنے کتنے مسلمانوں کو فوج میں رکھا۔ اردو زبان کو مٹا کر یہ ثابت کرنے کی کوشش کی کہ یہ تو فارسی لپی میں لکھی جاتی ہے جبکہ گاندھی جی نے ہندی کے علاوہ ہندوستانی کیلئے کہا تھا۔ اب اس میں جن سنگھ کا کیا قصور ہے۔ اگر انکو قصوروار مان بھی لیا جائے تو میں رام مورتی صاحب سے پوچھنا چاہتا ہوں کہ انہوں نے ان صوبوں میں جہاں انکی حکومت ہے کتنے لوگوں کو پکڑوایا کتنے ذمہ دار لوگوں کو سزا دی۔

اگر شیخ عبداللہ یہ کہتا ہے کہ وہ کشمیری ہے تو وہ جرم ہے لیکن آرگنائزر کا ایڈیٹر یا پنڑا اپنے آپکو ہندو کہے۔ ہندوستانی نہ کہے تو یہ کوئی جرم نہیں ہے۔

میں سرکار سے کہنا چاہتا ہوں کہ اگر ابھی بھی انکی نیت صاف ہے اور وہ چاہتے ہیں کہ کچھ کام ہو تو پہلے اپنے ڈپارٹمنٹ کو دیکھو۔ ۱۳ فیصدی مسلمانوں میں سے آج ایک فیصدی مسلمان چپراسی بھی نہیں ہے۔ دوسروں کو چھوڑیئے۔ بڑے بڑے افسروں کو چھوڑیئے۔ چپراسی بھی ایک فیصدی نہیں بتلا سکتے معمولی کلرک

شری عبدالغنی ڈار (گوڑگاؤں)۔ چیرمین صاحب۔ میں اس بل کا سواگت کرتا ہوں۔ اس کے ساتھ ہی کچھ نکتے کو چھیا دینا چاہتا ہوں کہ ۲۲ برسوں میں جو ہزارہا بندگانے خدا کا قتل ہوا۔ اسکی ذمہ داری کس پر ہے۔ یہ سرکار کس کی ہے۔ اگر پولیس چوکس ہے، اگر ڈپٹی کمشنر چوکس ہے۔ اگر سپرنٹنڈنٹ آف پولیس چوکس ہے تو کوئی وجہ نہیں ہے کہ اکا دکا آدمیوں کے مارے جانے کے بعد معاملہ زیادہ بڑھے۔ اگر وہ خود کنٹرول نہیں کر سکتے تو فوج کو بلا سکتے ہیں۔ اسلئے اس میں دوش کسی پارٹی کا نہیں ہے۔ جن سنگھ والے بھائی تو ۱۲ صوبوں میں سے ایک میں بھی نہیں آسکے۔ انکی وہاں کچھ نہیں چلتی میں پوچھتا ہوں مہاراشٹر میں کیسے فساد ہو گئے۔ وہاں جن سنگھ کا ایک آدمی بھی نہیں ہے۔ آندھرا میں کوئی نہیں ہے کیسے فساد ہو گئے۔

اسلئے میرا کہنا ہے کہ آپ بل بہت اچھا لائے ہیں۔ اس میں جو کمیاں ہیں انکو دور کرنے کی کوشش کریں گے لیکن اس کیلئے سرکار سب سے زیادہ ذمہ دار ہے۔ کاش قائداعظم مرحوم محمد علی جناح ۸۰ فیصدی ہندوؤں کی اولاد کو جو ہندو سے مسلمان بنے .....

ایک مائنیہ سندیسہ ۔ ۱۰۰ فیصدی ۔

شری عبدالغنی ڈار ۔ ۱۰۰ فیصدی نہیں کہہ سکتا۔ سید بدرالدجا صاحب میرے پیچھے بیٹھے ہیں لیکن اگر انھوں نے اس دو قومی نیتی کی بات نہ کہی ہوتی تو شاید آج یہ دن دیکھنا نصیب نہ ہوتا۔ کیونکہ اس صورت میں آج ہماری طاقت اتنی ہوتی کہ نہ ہم کسی پارٹی سے کہتے کہ ہماری حفاظت کرو۔ نہ ہم سرکار سے اپنی حفاظت کیلئے کہتے۔ بلکہ ہم اپنی حفاظت خود کرتے۔ لیکن انھوں نے دو قوموں کی تھیوری کا نعرہ لگایا۔ اور سردار پٹیل

ایک نیشنل پارٹی ہے جو نہ تو کمیونسٹ پارٹی کو گالی دینے کے بجائے اپنے کو پرشرم کرنا اور آگے کیسے گاندھی جی کے بتائے ہوئے راستے پر چلو۔ ساری زیادہ میں جے جے کار ہوگی کیمونسٹوں کا سہارا لیکر جو سوشلسٹ پارٹی جن سنگھ یا بی۔ کے۔ ڈی کو گالیاں دیتے ہیں۔ یہ پاگل ہیں کی باتیں نفرت پیدا کرتی ہیں۔ ایک کہتا ہے کہ ہم فلسطائن کے ٹھیکیدار ہیں کسانوں کے ہتیشی ہیں۔ عزیبوں مزدوروں کے ہتیشی ہیں۔ باقی سب چور ہیں۔ میں آپ سے کہنا چاہتا ہوں کہ ذرا اپنے اندر دیکھیں یہاں انکی حکومت ہے وہاں دیکھیں کتنے لاکھ آدمی ہیں جو ابھی بھی انیملائیڈ ہیں۔ بیکار ہیں.....

16.53 hrs.

[SHRI VASUDEWAN NAIR *in the Chair*]

شری کنور لال گپتا۔ وہاں روٹی بھی نہیں ملتی ہے۔

شری عبدالغنی ڈار۔ میں یہ نہیں کہتا کہ کیمونسٹ بُرے ہیں لیکن ایک دن میں کوئی جادو ہو جائے ایسا ہونیوالا نہیں ہے۔ یہ ۲۲ برس میں جادو نہیں کر سکے تو کیمونسٹ بھائی ایک ہی برس میں اندر کی آواز کو شکتی کو کیسے پریذیڈنٹ بنا لیں گے۔ وہ بننے والا نہیں ہے۔

श्री नवल किशोर शर्मा (दौसा): सभापति जी, जिस विधेयक पर चर्चा हो रही है वह एक साधारण-सा विधेयक है। नेशनल इंटीग्रेशन कौंसिल की जो सभा या बैठक श्रीनगर में हुई उसमें जो नतीजे निकले उनके आधार पर बनाया गया यह विधेयक है। लेकिन इस साधारण से विधेयक पर भी अलग-अलग लोगों ने अलग-अलग दृष्टिकोण से देखने की कोशिश की है। हमारा देश बहुत बड़ा देश है। इसमें बहुत से प्रान्त हैं। बहुत सी भाषाएं हैं और धर्मों का भी कोई ठिकाना नहीं है। बहुत से धर्मों के लोग यहां रहते हैं। ऐसे देश में धर्म को राजनीति में घुसा दिया गया है। राजनीति धर्म का अंग बनती जा रही है या धर्म राजनीति का अंग बनता जा रहा है। ऐसी अवस्था में इस बात की नितान्त आवश्यकता है कि ऐसी गतिविधियों पर रोक लगाई जाये जिनसे धर्म के नाम पर गरीब लोगों का शोषण होता रहा हो, राजनीतिक फायदा उठाया उसका जाता हो। जो नेशनल इंटीग्रेशन कौंसिल ने फैसले किए उनके मुताबिक तीन कानूनों में संशोधन लाना जरूरी हुआ और उन तीनों कानूनों में संशोधन से सरकार की कोशिश है कि जहां चुनाव के अन्दर धर्म या धार्मिक भावनाओं का उपयोग होता हो उस पर रोक लगाई जाय। पेनल कानून के जरिए से उस पर सख्ती की जाय और सजा बढ़ाई जाय। तथा ऐसे जुर्मों को, अभियोगों को नान-बेलेबल बनाया जाय। इसीलिए यह बिल लाया गया है।

इसके विरोध में यहां पर बहुत सी बातें कही गई हैं। मैं निवेदन करना चाहता हूं कि वास्तव में जैसी विचारधाराएं सदन के सामने आई हैं जिस तरह के विचार विभिन्न पार्टीज की ओर से रखे गए हैं उनसे ही यह स्पष्ट हो जाता है कि हमारे देश में साम्प्रदायिकता की जड़ें कितनी गहरी हैं। हमारे देश में कितनी ही राजनीतिक पार्टियां आज भी साम्प्रदायिकता के नाम पर जिन्दा रहना चाहती हैं। आज भी उनको पसंद नहीं कि इस तरह के कानून बनें। अभी इस्माइल साहबने गोयल साहब से सहमति प्रकट करने की बात कही थी। सही बात है। बर्ड्स आफ़ दि सेम फेदर फ्लाक टुगेदर। असल में इस बात की जरूरत है कि हमारे देश में साम्प्रदायिकता का जहर ज्यादातर जो अखबारों के जरिए से लोगों में फ़ैलाया जा रहा है उस पर रोक होनी चाहिए। दुर्भाग्य से हमारे देश में ऐसा कोई कानून नहीं था जिसके जरिए से ऐसे अखबारों पर या ऐसे छापाखानों पर कोई पाबन्दी लगाई जा सके। उनको कान्फिस्केट किया जा सके, जब्त किया जा सके। इसीलिए इस कानून की आवश्यकता थी। सरकार ने जहां एक ओर इस कानून को बनाने में यह ध्यान रखा है कि ऐसे लोगों को, ऐसे अखबारों

[श्री नवलकिशोर शर्मा]

को, और ऐसे छापाखानों को प्रोत्साहन न मिले वहां दूसरी और सरकार ने प्रेस कौंसिल की स्थापना कर के प्रेस की स्वतन्त्रता को भी कायम रखने का काम किया है। इसमें घबराने की कोई बात नहीं है। अगर पन्द्रह अखबार उर्दू के बन्द हो जाते हैं तो उसमें कोई घबराने की बात नहीं है। क्योंकि जो प्रेस कौंसिल है वह अगर देखती है कि वह अखबार साम्प्रदायिकता नहीं फैलाते, वह इस लायक नहीं हैं कि उनको दण्ड दिया जाय तो वह फिर चालू हो जाएंगे। इसमें सन्देह की कोई बात नहीं है। लेकिन साम्प्रदायिकता फैलाने वाला चाहे उर्दू का अखबार हो, हिन्दी का अखबार हो या अंग्रेजी का अखबार हो उसको उस देश में अवश्य बन्द होना चाहिए। सरकार को सख्ती के साथ इस काम को करना ही पड़ेगा। क्योंकि देश के नाम पर यह एक कलंक है। इस देश के अन्दर जो साम्प्रदायिक झगड़े होते हैं उनसे इस देश की तस्वीर विदेशों में गिरती है। हमारी साख कम होती है। हम इस लायक नहीं रहते कि हिन्दुस्तानी कहलाए जायं, भारतीय संस्कृति के पुजारी कहलाए जायं जिस भारतीय संस्कृति ने सब जीवों को जीनेका अधिकार दिया है। इसलिए मैं नम्रता के साथ कहना चाहता हूं कि इस सदन के सभी वर्गों को इस बिल का समर्थन करना चाहिए। मैं माननीय गृह मंत्रीजी को इस बिल को लाने के लिए मुबारकबाद देता हूं और इस बिलका पूर्णतया समर्थन करता हूं।

धन्यवाद।

17 hrs.

श्री महन्त दिग्विजय नाथ (गोरखपुर): श्रीमान सभापति जी, मुझे दो, तीन प्रश्न पूछने हैं गृह मंत्रालय से। साम्प्रदायिक बातें मैंने कई मर्तबा सुनीं और रोज सुनता हूं। अभी तक सरकार ने यह व्याख्या नहीं की कि हू इज कम्युनल और हू इज नेशनल। राष्ट्रीयता की क्या परिभाषा है और साम्प्रदायिकता की क्या परिभाषा है। देश के विभाजन की जिम्मेदारी ज्यादातर कांग्रेस पर है क्योंकि राजसत्ता उसको अपने हाथ में लेनी थी इसलिये इस देश का विभाजन टू नेशन थ्योरी पर किया और एक मुसलमान राष्ट्र बना दिया जिसको पाकिस्तान कहते हैं और इस राष्ट्र को अगर हिन्दू राष्ट्र कहते हैं तो कहा जाता है कि हम साम्प्रदायिक हैं। अगर हिन्दू इस देश का साम्प्रदायिक है तो हम यह पूछना चाहते हैं कि किस देश का वह राष्ट्रीय है? हम उस देश को अपना देश समझेंगे वहां पर अपनी राष्ट्रीयता को पनपायेंगे, वहां माइग्रेट करके चले जायेंगे जहां के हम राष्ट्रीय हैं। हम इस देश के लिए अपना खून बहायें इसकी स्वतन्त्रता के लिए लड़ाई लड़ें, और आज माननीय समर गुहा के मुंह से यह सुनने को मिलता है कि हिन्दू महासभा को बैन किया जाये। वह पैदा नहीं हुए थे जब हिन्दू महासभा का जन्म हुआ था। मैं बताना चाहता हूं कि हर एक संस्था का आवश्यकतानुसार जन्म होता है। आवश्यकतानुसार 1885 में कांग्रेस का श्री ह्यूम के जरिये जन्म हुआ और 1905 में मुस्लिम लीग और 1906 में हिन्दू महासभा का जन्म हुआ। अगर हिन्दू महासभा पैदा न की गयी होती तो आज कांग्रेस की नेशनलिज्म कभी होती नहीं। आपका साम्प्रदायिक स्थान होता। लेकिन अपने स्वार्थ के लिए हिन्दू महासभा का जन्म किया टु फाइट आउट दी मुस्लिम्स। इसलिये उस संस्था को जिसने आपकी राष्ट्रीयता को बचाया उसको बैन करने की बात करना, उसके साथ घोर अन्याय है और एक पाप है।

मैं बताना चाहता हूं कि हिन्दू ही इस देश का राष्ट्रीय है। देश के विभाजन के बाद मुसलमान यहां रहें हमें कोई एतराज नहीं। लेकिन सेकेन्ड ग्रड सिटीजन होकर रह सकते हैं क्योंकि उन्होंने अपना हिस्सा मांग लिया और उनको पाकिस्तान मिल गया . . .

श्री शशि भूषण: इनको ये शब्द वापस लेने चाहिये।

SHRI MAHANT DIGVIJAI NATH: They have spoken so many things against Hindus and Hindu culture.

MR. CHAIRMAN: Will you please resume your seat? I am extremely sorry that he made a reference to certain classes of

citizens and said that they should live in this country as second class citizens.

SOME HON. MEMBERS : Shame, shame.

SHRI MAHANT DIGVIJAI NATH : Will you allow me to clear my position.

आपने कह तो दिया जो मैंने कहा । लेकिन मैं कहना चाहता हूँ कि इन्होंने देश के टुकड़े टू नेशन थ्योरी पर किये । यहां पर उनके रहने में हमको कोई एतराज नहीं है ।

SHRI INDER J. MALHOTRA (Jammu) : He is making it worse.

SHRI BADRUDDUJA: (Murshidabad) Sir, I rise on a point of order. Has any hon. Member any right to indulge in irresponsible statements which tend to poison the springs of life and vitiate and corrupt the whole atmosphere, at a time when most of the members of the Treasury Benches preach a spirit of toleration, good will and amity and want to explore all avenues for communal settlement, the comunal question is big with the fate of the nation any irresponsible statement which tends to disintegrate the entire nation should not be allowed to be indulged in (*Interruption*).

श्री महन्त दिग्विजय नाथ : अंग्रेजों ने हिन्दुओं, मुसलमानों को लड़ाकर देश के टुकड़े किये और आप हिन्दू हिन्दू को लड़ाकर देश के टुकड़े करने जा रहे हैं ।

MR. CHAIRMAN : Order Order. Will the hon. Member please resume his seat. I am sorry to say he was trying to argue out and justify a statement which he made and which according to me is thoroughly objectionable. Being an elderly Member I hope he will withdraw those remarks. If he is not prepared to withdraw those Remarks I am compelled to expunge them.

श्री महन्त दिग्विजय नाथ : कौन से रिमार्कस में वापस लूं ?

कई माननीय सदस्य : जो कुछ आपने अभी तक कहा है ।

श्री महन्त दिग्विजय नाथ : नहीं, बिल्कुल नहीं । जो रिमार्कस ओबजेक्शनेबिल हों वह बताएं ।

कई माननीय सदस्य : सैकेन्ड ग्रेड सीटीजन आप ने कहा है ।

श्री महन्त दिग्विजय नाथ : वह रिमार्क मैं वापस लेता हूं ।

MR. CHAIRMAN : I take it that he has withdrawn those remarks.

श्री महन्त दिग्विजय नाथ : हाँ । अंग्रेजों ने हिन्दुओं और मुसलमानों को लड़ाकर इस देश के टुकड़े किये, लेकिन हमारी सरकार हिन्दुओं को हिन्दुओं से लड़ाकर इस देश के टुकड़े करने जा रही है । इलेक्शन्स जो आपने अभी किये हैं, जाति-पाति पर आपने किये । जिस जाति के आदमी जहाँ ज्यादा थे, आपने उस जाति के आदमी को टिकट दिया । कहीं पर अहीर ज्यादा थे तो अहीर को टिकट दिया, कहीं पर मुसलमान ज्यादा थे तो मुसलमान को टिकट दिया, कहीं पर ब्राह्मण ज्यादा थे तो ब्राह्मण को आपने टिकट दिया और कहीं पर अछूत ज्यादा थे, तो आपने अछूत को टिकट दिया । इस तरह से आप ने जाति-पाति को इस देश में मजबूत किया । आप जाति-पाति के ऊपर देशके टुकड़े करने जा रहे हैं । कहीं पर भाषा के नाम पर आप ऐसा कर रहे हैं । इन सबकी जिम्मेदारी गवर्नमेंट के उपर है । (**व्यवधान**) अछूत कोई नहीं है सब देश के नागरिक हैं । इसलिए इस जाति-पाति को हटाना हमारे गृह मन्त्रालय का काम है ।

साम्प्रदायिकता और राष्ट्रीयता किस को कहते है, इन की परिभाषा को जब तक आप नहीं बताते हैं, इस कानून को बनाना और न बनाना वेकार है । इसलिए पहले आप परिभाषा बनाएं कि काम्यूनल किसे कहते हैं । कम्यूनल के माइने हैं, जिस के विचार संकीर्ण हों और राष्ट्रीयता वह है जिस के व्यापक विचार हों

[श्री महन्थ दिग्विजय नाथ]

जब तक इन परिभाषाओं को आप नहीं बनाते हैं, तब तक बड़ा मुश्किल है कि इस कानून को एप्लाई कर सकें । इसलिए परिभाषा जब आप इस कानून में इन चीजों की बनाएगें, तब मैं इसका समर्थन करूंगा ।

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Mr. Chairman, Sir, right from the time of independence this problem of checking the growth of communal tension in this country has been engaging the attention of the Cenral Government. We know the background on which this problem grew in our country. In the pre-independence days our erstwhile masters played upon the communal feelings of the country to divide us and continue their rule. Ultimately, in spite of the best efforts of our national leaders and the leaders of social opinion the country was partitioned on communal basis.

Mahantji, who spoke before me, was pleased to say that the country was divided on the basis of the two-nation theory. I would like to remind him that this two-nation theory was never accepted by the Indians. It was never accepted by those people who preferred to live in India, particularly by the Indian National Congress. It was a theory which was propounded by the leader of the Muslim League, but it was never accepted either by the All India Congress Committee or by the nation as such. The partition of the country was accepted as an evil necessity, an unavoidable necessity and nobody in India was happy about that partition. Therefore, for anybody to base his argument on the two-nation theory to prove that this country would be a Hindu country because Pakistan is a Muslim country is so illogical and so absurd *prima facie* that I do not think I should devote much time to counter that argument. Still, this goes to show the mentality that creates dificulties to our country.

We know that hundreds of millions of our citizens live in peace day by day, week by week, month by month and year by year. But in a few places a handfull of people who have tendencies like this, for their own reasons, sometimes political, sometimes personal, sometimes with a view to gain some personal advantage or wreak some personal vengeance spark off incidents which take the shape of communal incidents. This has been vitiating not only the atmosphere of this country but the politics of this country also.

It is a very serious matter that a slight provocation leads to a big incident. We must analyse our hearts and minds and find out why a small incident which should end by itself leads to big communal riots as they did in Rourkela five years back and Allahabad two years back. Why do such things happen? When we tried to analyse these things on the basis of our reports and on facts on record we found that it does not happen overnight or it does not happen mainly because there are some people who want to create trouble. It happens because there are some people and some small and medium newspapers and even some big newspapers who consistently, slowly and surreptitiously spread communal feelings in the country and this kind of communal atmosphere which is spread by these media in its totality creates a situation which is exploited by the unhealthy elements in the society.

There are also certain in-built trends in our society which are exploited to create these communal incidents. When the National Integration Council met in Srinagar this matter was very widely discussed. I would not say that there was unanimity of opinion about the measures to be taken but there was unanimity of opinion that the government must do something to see that those people who spread rumours or who slowly but surely spread communal poison are dealt with in an effective manner.

As the House knows, under most of the provisions of the Bill the powers will be exercised by the State Government and not by the Centre when the Bill is passed into a law. The Central Governments may also have some powers but the District Magistrates and the SP in districts and the State Governments will be called upon in pursuance of the power given under this measure to curb these communal tendencies.

It is wrong to say that the laws that are passed here are not properly utilised. If the entire gamut of this problem is analysed, it will be seen that in majority of the cases, majority of the officers, who are called upon to exercise their discretion, have used the provisions of law in a proper and a very discreet manner to curb these tendencies. There might have been failings here and there. There might have been either lack of will to use the punititive powers that are available under the law or there might have been instances where these might have been misapplied or misused, but these instances are very, very few. In most of the cases where such unfortunate instances occurred, we have seen that the law and order authorities have used these powers effectively to control these incidents.

There were certain handicaps which were felt by these authorities who have been given the task of maintaining communal harmony and amity. When we found that without giving them these powers they would not be able to control effectively the situation or when they anticipate that a communal situation was being deliberately created they could not take precautionary measures because of lack of powers, it became necessary for us to come before this House and ask for these power.

It is not, as I explained earlier, addition of more powers ; it is only to fill lacunae. Where we felt that because of lack of legal powers certain actions could not be taken against newspapers such as the one that the hon. Member, Shri Jharkhande Rai, quoted, and certain other cases which had come to light in the country, it was natural that we should give the authority, whether it is the Kerala Government or the West Bengal Government or the Andhra Pradesh Government or any other State Government which is run by any political party, the necessary wherewithals by which in case of necessity they could control a bad situation from developing and exploding into a communal incident and when a Communal incident had taken place they could properly punish the culprits.

Some hon. Members have criticised the provision of enhanced punishment whenever an offence, which is specified in sub-clause (1) of clause 2 of this Bill, is committed. I would invite the attention of the House to the wording of this particular sub-clause which will show that no exception can be taken to this and that this power which is given to the Government under this sub-clause will not prevent any legitimate exercise of religious rites in any place of worship.

Sub-clause (1) of clause 2 says :—

> "by words, either spoken or written, or by signs or by visible representations or otherwise, promotes, or attempts to promote, on grounds of religion, race, place of birth, residence, language, caste or community or any other ground whatsoever, disharmony or feelings of enmity, hatred or ill-will between different religious, racial, language or regional groups or castes or communities."

This does not mean that normal religious functions cannot be held in places of worship. In any place of worship normal functions can be held but if this kind of activity is indulged in any place of worship, it will be a much more serious offence. If it is done in other places, it is a serious offence but if a place of religious worship is chosen to perpetuate an offence of this kind, then naturally a more serious note of it should be taken and, therefore, we have provided that there will be more deterrent punishment for such an offence.

Some hon. Members expressed the fear that the curbs that we have proposed in this Bill on newspapers which spread the communal poison, might be misused to suppress the freedom of the press. I do not think there is any place for doubt in such matters because the purpose for which these powers can be utilised are very well explained in chis measure.

But as a measure of abundant caution we have also provided for an advisory committee which will consist of readers, editors, newspapermen and other eminent persons to advise the Government on the action to be taken in such matters. This will ensure that no hasty action or any vindictive action will be taken by the authorities. The advice of this committee will be duly respeoted by those who are in charge of execution of these laws. There is no doubt in

[Shri Vidyacharan Shukla]

my mind that the eminent people who will serve in these advisory committees will definitely throw their weight in favour of healthy trend in our journalism, particularly, in the local journalism where there is a lot to be desired.

I was a little surprised by the opposition to this measure from Shri Ramamurti. He took this measure completely amiss. Firstly, he said that the Government will not use it properly; secondly, he said that the Government may not use it at all and; thirdly, he said that it may be misused. When there is a basic doubt on the honesty or the *bona fides* of a person or of the Government, then it will be very difficult to convince the hon. Member against it. But I want to take this occasion to assure him and other hon. Members also that the Government's intention here is only to curb the communal and regional tendencies in such an effective manner as to prevent the growth of these tendencies in the country. I know this is not the ultimate answer to such tendencies and I also know this is not the complete answer to these problems. But as regards those people who have been given this difficult task of maintaining communal harmony and law and order and of preventing of recurrence of such incidents, it is necessary that we do not leave them powerless or weak. Whatever powers they require to fulfil their duties or to do their duties in a proper manner should be provided to them. This is the aim of this measure that I have brought forward here.

The hon. Members might have noted that by the provisions of this Bill, we have also provided that any person who is convicted under the provisions of this Bill will be disqualified from any elective office in the country. Therefore, it is important that those people who in politics sometime misuse the sentiments of the people in regard to caste, community and religion should be careful about it. It is only to stop such people from misusing these things for political purposes that this particular provision has been added in this Bill.

I can assure the hon. Members that this Bill is not intended to prohibit or inhibit any kind of normal activities of any religious group or any group, cultural or social group. It will function within its own bounds without inciting hatred and sentiments like that which are detrimental to the future of this country and to the peace and tranquallity in our society.

Having said this I do not think I should go into all these various points that the hon. Members raised regarding the details of these provisions. I am sure when clause-by-clause consideration is taken up, we shall go through them and if there is any other point raised by the hon. Members, I shall attempt to clarify.

So, looking to the provisions of this Bill, I commend it to the acceptance of the House.

MR. CHAIRMAN: There is an amendment moved by Shri O. P. Tyagi for circulation of the Bill for the purpose of eliciting public opinion. I shall put that to the vote of the House.

The question is:

"That the Bill, as reported by Joint Committee, be circulated for the purpose of eliciting opinion thereon by the 15th October, 1969." (11)

The motion was negatived.

MR. CHAIRMAN: I shall now put the motion for consideration of the Bill to the vote of the House.

The question is:

"That the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898, and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, as reported by the Joint Committee, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now we take up clause-by-clause consideration.

Clause 2—(*Substitution of new section for section 153A.*)

SHRI ABDUL GHANI DAR: I beg to

move:

Page 2, line 14,—

after "ceremonies" *insert*—

"or in purely educational, social or semi-religious institutions or in Government or semi-Government offices where the regular unions are functioning" (3)

Page 2, line 6,—

after "(b)" *insert* "deliberately" (31)

SHRI OM PRAKASH TYAGI: I beg to move:

Page 2, lines 2 and 3,—

omit "or any other ground whatsoever" (12)

Page 2, line 14,—

after "ceremonies" *insert*—

"in respect of any election or otherwise" (13)

SHRI J. MOHAMED IMAM (Chitradurga) : I beg to move:

Page 2,—

after line 16 *insert*—

"(3) Whoever in course of disturbances that have taken place on the grounds of religion, race, place of residence, caste of community, commits or abets, the commission of looting, arson or burning of properties, both movable or immovable, molests women or defiles or damages any place of worship, shall be punished with imprisonment for life and also be liable to fine". (14)

SHRI SRINIBAS MISRA (Cuttak): I beg to move:

Page 2, line 1,—

after "promote," *insert* "only" (25)

Page 2, line 6,—

after "(b)" *insert* "intentionally" (27)

Page 2, line 8,—

after "communities" *insert* "as such" (28)

SHRI MAHARAJ SINGH BHARATI: I beg to move:

Page 2, line 3,—

after "whatsoever," *insert* "friendship or following," (26)

MR. CHAIRMAN : We have very little time at our diposal.....

SHRI VIDYA CHARAN SHUKLA: You can put them to the vote of the House.

MR. CHAIRMAN: One or two members wanted to speak.

SHRI VIDYA CHARAN SHUKLA: They can speak in the Third Reading.

MR. CHAIRMAN : I have promised them that I would give them an opportunity in the Second Reading.

Mr. Badrudduja.

SHRI BADRUDDUJA (Murshidabad): I was not inclined to take part in the debate this evening, but after some acrimonious note was struck in the course of the discussion, I felt inclined to discuss certain aspects of the question. I do not enter into the details why and how India was partitioned. Personally speaking, believing as I did in the principle of self-determination according to which Mohammed Ali Jinnah was perfectly justified in demanding a homeland for one hundred million of Mussalmans of India, yet I opposed the Partition because personally I felt that, a theory however Constitutionally sound, however legally sound, if in the process of implementation, it led to a disaster of far-reaching consequences which would affect millions of people on both sides of the border, I should not support it. I really apprehended a disaster. Sir, the picture that I drew was less painful and less horrible, but the situation with which I was presented just after Partition was more horrible, more painful and more disastrous in its consequences. Millions of Muslims, Hindus and Sikhs were massacred and butchered in cold blood in the wake of Partition; millions streamed across the borders creating very serious complications. At that critical juncture, the Congress rose to the occasion, resolved the tangle, eased the tension, and controlled the whole situa-

[Shri Badrudduja]

tion which had a disastrous impact and was about to disrupt the whole country. My hon. friend, Mr. Abdul Ghani Dar, while he was speaking on this Bill, said that some people, in order to humour the communists, lined up with them; in his attempts to decry the Congress, he exonerated the Jan Sanghis.

Fortunately for us, my hon. friend, Shri Shukla, is piloting this Bill. If his senior had been there, possibly, my reaction would have been otherwise. The riots that have taken place during the last four years in 1966, there were 136 riots; in 1967, 209 riots; in 1968, 331; and during the last few months more than 100 riots—conclusively prove the inefficiency, complacency, should I say, dishonesty and conspiracy of the police administration with the forces of darkness and destruction that have been let loose upon the soil to uproot and destroy the Muslim minority in this country.

My hon. friend, Mr. Ismail, referred to certain cases that had been instituted against the Muslim papers in the country. I say from my personal knowledge that during the four months that the communists in West Bengal have been in power—75 per cent of the Muslims voted the United Front to power—all the cases that were instituted against the Muslim papers, particularly against the Muslim Bengali paper, *Paigam*, have been withdrawn by Mr. Basu, the Home Minister of West Bangal.

That is also the record of the Communists in Kerala.

Sir, I do not subscribe to the communist ideology or philosophy of life. But communists are sweeping across the continents of the world like an elemental force because they represent the urges, the deepest throbbings, the burning aspirations in the hearts of millions of haves-not all over the globe.

Sir, it is not merely to criticise, condemn or denounce the Congress administration that I am saying all this. I have also used strong words against the Congress, but that does not necessarily lead to the conclusion that the Jan Sanghis should be supported.

I would appeal to all sections of the House, to the noble souls not merely in the Congress but in other parties as well. There are such souls certainly in the Communist Party, there are some noble souls in the PSP and SSP as well who mean well to the Muslim minority. Sir unfortunately, we have been placed today by certain historical forces in a very tight corner. We have no quarter, no shelter, no recognition, no appreciation, no encouragement, no facilities, no opportunities for self-expresion in any sphere of life in this vast country.

My hon. friend was referring to Muslim employees in the various services. The problem is not legislation, the solution of the Communal problem is not legislatian. You may have the best of intentions, but however good the intention may be, unless the Muslims are represented adequately in the executive, in the police, in the judiciary, where they can get natural protection, the problem is not going to be solved. Out of 7 million of gazetted and non-gazetted officers in this country, out of 70 lakhs of employees—28 lakhs in the Central Administration here and 42 lakhs in the State Administration—I doubt very much if there are 7,000 Muslims and that also in class III and class IV services.

Sir, natural protection is the natural solution for this baffling problem. The National Integration Council is not the solution; conferences are not the solution. Give them natural protection if you mean business and believe in secularism. I do not want the Muslims' share of representation in the army or the navy. In the nature of things, democracy means that the majority must be at the helm of affairs.

I wish you godspeed. I do not believe there will be any party or coalition of parties in this house which will hold the reins of administration as against the Congress. For some more time to come, the Congress will rule. But I want the better elements in that organisation, like Shri Sukla, persons like the Prime Minister of India, persons with serenity of temperament and sobriety of judgment, who have feelings for the masses of India, to assert themselves. I want that the Congress should rule and must guide the destinies of the people of this country, since we in the Opposition are not in a position to hold the reins of administration at the present moment as in the various provinces or States. But I want better elements in the

administration, elements more progressive, more sympathetic and more responsive to the demands of the nation.

Sir, I have always pleaded for better understanding and deeper reconciliation between communities. I plead for a better future, a brighter future, a more prosperous future which Mussalmans, Hindus, Christains, Buddhists, all classes and communities will have adequate representation in the services, in all other spheres of life so that there may be real attempts to pave the way for inter-communal harmony and peace which is the cry in this much-distracted, much-agitated, and much-disturbed land of Hindustan.

SHRI BISWANARAYAN SHASTRI (Lakhimpur): Sir, there are certain things which are taken to be fundamental. There are matters like sovereignty of the country, integrity of the country and national unity. If these things are attacked from different quarters, there must be some restraint put on them.

SHRI SHIVA CHANDRA JHA (Madhubani): This is the second reading. Why not have all the amendments moved first.

MR. CHAIRMAN : They are already moved.

SHRI J. MOHAMED IMAM : Why not give chance first to chose who have moved amendments?

MR. CHAIRMAN : Nobody stood up. I thought no one wanted to speak. A promise was made to accommodate one or two speakers.

SHRI SRINIBAS MISRA : We were expecting to be called.

MR. CHAIRMAN : My impression was that the movers of amendments were not enthusiastic to speak.

SOME HON. MEMBERS : No, no.

MR. CHAIRMAN : Also we are lagging behind in time. I was really going to put it to vote. But then I had promised one or two members a chance at the second reading stage.

If some Members who have moved amendments are very particular to say something, naturally I cannot shut them out.

SHRI P. K. DEO (Kalahandi): May I submit that at this stage the various remarks should be limited to the amendments only. It is not a general discussion.

MR. CHAIRMAN: I will request them to do that. The hon. Members know that.

SHRI BISWANARAYAN SHASTRI : Unless these fundamental things are understood, nobody knows where we will be landing ourselves in and what will be the future of our country. Therefore, it is necessary that some restraints should be there.

Regarding Indian nationality and Indian nationalism, a doubt has been raised whether Indian nationalism is based on culture blended by spiritualism, or Indian nationalism. This is a highly controversial question. I do not want to go into the details of this aspect. But I am sure it is quite different from western nationalism, which is based on racialism. Fortunately as for as India is concerned, though it is inhabited by different kinds of people there is no racialism. India has got its nationalism, and that nationalism must be observed and preserved by all the people living in this country.

We have heard about communalism, but what is communalism? Nobody has made any attempt to define it. If I say I am a Hindu and I profess my religion, am I communal ? I think surely not. Similarly, if a Muslim professes his religion, he is not communal. But if his action or my action aggravates a situation, then that will be doing harm to the country and to the other people. Communalism is practised by those persons who want to maintain their domination or authority over others by some means, and those vested interests are afraid of any social change. Therefore, when there is a social change they raise the slogan of "community is in danger".

In this respect, the newspapers have done something good and something bad. There are some newspapers which are aiming national unity and integrity of the country and some newspapers are focussing their attention on the divergence of religion,

[Shri Biswa narayan Shastri]

communalism and other things. In this respect, some historians have also done some harm. For instance, I can say that they are focussing on the bad acts of destruction of Hindu temples by Aurangzeb and so on. But there is not a single reference to the donation of land by him for the preservation and maintenance of temples and their priests in Assam. There is no such reference. What he has done for the benefit of other communities or religion, there is no reference to it. The only reference is to those things which have been done wrongly, and to the divergence of religions which tend to poison our minds. Therefore, history has got to be rewritten.

So far as the freedom of newspapers is concerned, there cannot be two opinions. Freedom of the newspapers must be there, but liberty and freedom imply responsibility. If the newspapers forget about their responsibility, then there must be some restraint. The Government's hands should be strengthened and the Government should arm itself with legislation so that it can deal effectively with such newspapers which are going to do harm to the country and to the nation itself.

Therefore, the question of the freedom of the press does not arise at all here. If the press behaves well, the Government need not come in their way. The Government will not impose any restriction on them. Therefore, we must not have any apprehension that Government will curb the freedom of the press and that the press will not be able to express its free opinion. It is our hope that every citizen living in this country will eschew communalism. But we are all not free from communalism. For instance, when there is an election, if there is a sizeable section of people of a particular community, the leader of that community is brought there to propagate and canvass support to the particular candidate. No party is free from this practice.

Again, if you look at those political persons who propagate against caste, against communal feelings and against religious custom you will find that they bear their surnames. Those surnames denote some past thing, some religious faith and position which these surnames remind. Still they say they do not believe in any caste, community or religious custom. This is a contradiction of profession and contradiction of practice. Therefore, I request all Members to eschew communalism by heart and to follow what they profess. There should not be any difference between what they profess and practice.

With these words, Sir, I support the Bill.

श्री ओम प्रकाश त्यागी : सभापति महोदय, दूसरे क्लाज़ पर मैंने जो अमेंडमेंट दिया है उसके संबंध में कहना चाहता हूं कि जो यहां पर साम्प्रदायिकता का वातावरण है उसका एक मुख्य कारण यह है कि पोलिटिकल पार्टीज़ साम्प्रदायिकता को भिन्न भिन्न प्रकार से उत्पन्न कर रही हैं। कुछ लोगों के माथे पर फार सेल लिख दिया गया है। भिन्न भिन्न पार्टियां उनको खुश करने के लिए अपने बिड सामने पेश करती हैं और नाना प्रकार के कम्युनल स्लोगन्स उन के सामने उपस्थित किए जाते हैं। अगर सारी पोलिटिकल पार्टीज़ नेशनल हो जायें तो इस देश में साम्प्रदायिकता कहीं नहीं है। सभी लोग धार्मिकता के साथ यहां रहन चाहते हैं। एक बात खास तौर से कहना चाहता हूं। वह यह कि इस बिल के उद्देश्य से मैं बिलकुल सहमत हूं कि आज धर्म, जाति, भाषा और रीजन के नाम पर चुनाव को एक फार्स और प्रजातंत्र को एक ढोंग बना दिया गया है। सही चुनाव इस देश में नहीं हो रहा है। इस कारण देश में सही सरकार नहीं आ रही है। जब तक यह रहेगा तब तक कोई बात बनने वाली नहीं है। लेकिन जो मार्ग आप अपना रहे हैं वह गलत है। इससे उद्देश्य की पूर्ति हो जायगी इसमें संन्देह है। क्योंकि बीमारी तो पोलिटिकल पार्टीज़ के लोगों के दिमाग में है, उनके लीडर्स के दिमाग में है उसको कैसे निकालेंगे ? आप ने दूसरे क्लाज में कहा है :

> "Whoever commits an offence specified in sub-section (1) in any place of worship or in any assembly engaged in the performance of religious worship or religious ceremonies; shall be punished with imprisonment...

which shall not be less than two years but which may extend to five years and shall also be liable to fine."

मैं इस बात को मानता हूं कि धार्मिक स्थान चाहे कोई भी हो अगर उसको साम्प्रदायिकता के प्रचार और प्रसार के लिए प्रयोग किया जाता है तो उस पर भी हमारे कानून का हाथ पहुँचना चाहिए। उसके साथ कड़ाई होनी चाहिए। धार्मिक स्थानों का दुरुपयोग नहीं होना चाहिए। लेकिन दुर्भाग्य इस बात का है कि इस देश में कुछ लोग धर्म की आड़ लेकर राजनीति के मैदान में आये हुए हैं और वे उसका दुरुप्रयोग करना चाहते हैं। सरकार में हिम्मत नहीं है कि उन पार्टिज़ को जो वह सीधे धर्म के नाम पर खड़ी हों उन पर प्रतिबन्ध लगाए। मैं आपकी सूचना के लिए आपको जानकारी देना चाहता हूं कि जितने भी भिन्न भिन्न धर्म इस संसार में और इस देश में हैं उनमें सिद्धांत की कोई न कोई भिन्नता है इसी लिए वे अलग अलग हैं। मान लीजिए एक मुसलमान अपनी मस्जिद में प्रचार कर रहा है कि मूर्ति पूजा बहुत गलत है, यह बिलकुल गन्दी चीज है। तो फिर जो लोग मूर्ति पूजा में विश्वास करते हैं उनके दिलों को अवश्य ठेस पहुँचेगी। कोई आदमी अगर यह मानता है कि ईश्वर सर्वव्यापी है और कुछ लोग कहते हैं कि वह चौथे या सातवें आसमान पर रहता है और अगर वह इस बात को फैलाएगा तो दूसरों को ठेस पहुँचेगी क्योंकि वह-ईश्वर की सर्वव्यापकता में विश्वास करते हैं। हमारे जैनी भाई ईश्वर में विश्वास नहीं करते। या इसी प्रकार से कम्युनिस्ट भाई या दूसरे वर्गों को ईश्वर में विश्वास नहीं है लेकिन मेरा आस्तिकता में विश्वास है। मैं धर्म मन्दिर में खड़े होकर ईश्वर की सत्ता पर लेक्चर दे रहा हूं, मूर्ति के समर्थन में भाषण दे रहा हूं तो कुछ दूसरे लोगों के दिमाग में उल्टी फीलिंग पैदा होगी। उस व्यवस्था में तो आयेगी। तो मैं पूछना चाहता हूं कि क्या आपका यह कानून इस पर भी लागू होगा। मैंने इसकी बचत के लिए एक चीज़ सामने रखी है और वह यह है इनरेस्पेक्ट आफ़ इलेक्शन और अदरवाइज़ धर्म मन्दिरों में, मस्जिद, गुरुद्वारे में अगर कोई इस प्रकार के भिन्न भिन्न वर्गों में द्वेष फैलाने की बात करता है और उसका अनुचित फ़ायदा उठाता है इलेक्शन के लिए तो वह पनिशएबिल होना चाहिए। और अगर इलेक्शन के सम्बन्ध में कोई बात नहीं चल रही है, केवल फ़िलासाफिकल, ऐकेडेमिक या कम्पैरेटिव स्टडी आफ़ रिलीजन है उस पर क्या लागू करेंगे आप? आप कहेंगे नहीं लागू होगा।

मैं बताना चाहता हूं कि क्लाज़ (1) में है:

"by words, either spoken or written, or by signs or by visible representations or otherwise, promotes or attempts to promote, on grounds of religion, race, place of birth, residence, language, caste or community or any other ground whatsoever..."

इसमें तो बहुत कुछ आजायेगा। इसलिए मेरी प्रार्थना है कि इसको आप निकाल दीजिये। और अगर आप प्लेस आफ़ वरशिप रखना चाहते हैं तो इसमें साफ़ लिख दीजिए कि चुनाव के सम्बन्ध में अगर इस प्रकार की स्थिति आती है तो उस पर बैन लगे।

दूसरी बात यह है कि

"or any other ground whatsoever"

यह ऐसा है कि पुलिस के हाथ में अत्यधिक पावर देता है। जितने आधार हो सकते हैं वे तो आपने दे दिये लेकिन ऐनी अदर ग्राउन्ड जो आपने दिया है यह भ्रमात्मक चीज़ है। अगर कोई कम्युनल बेसिस पर कोई कैन्डीडेट खड़ा हुआ है चुनाव में कम्युनल बेसिस पर तो उसका विरोध कोई किस आधार पर और किस ढंग से करेगा। उस कम्युनल बेसिस का जब खंडन होगा तो उसकी कम्युनेलिटी के पीछे जो बैक ग्राउन्ड है क्या उसकी फ़ीलिंग को आघात पहुंचेगा कि नहीं। मान लीजिये कि मैं हिन्दू बेसिस पर खड़ा हुआ और कोई उसका खंडन करेगा तो उसकी हिन्दू कम्युनिटी में इलफ़ीलिंग होगी कि नहीं? इस प्रकार की बात को आप कैसे रोकेंगे?

[श्री ओमप्रकाश त्यागी]

इसलिए जब आप मन्दिरों को ले रहे हैं तो बहुत सावधानी से इस प्रकार क्लाज़ बना दीजिये जिसमें पुलिस द्वारा, अनुच्छेद 19 के अनुसार जो राइट आफ़ फ्रीडम है, उसमें हस्तक्षेप न हो सके। यही मेरी प्रार्थना है।

SHRI J MOHAMED IMAM : Sir, my amendment seeks to give more deterrent punishment for offences that will be committed in the course of disturbances. It reads:

> "Whoever in course of disturbances that have taken place on the grounds of religion, race, place of residence, caste or community, commits or abets the commission of looting, arson or burning of properties, both movable or immovable, molests women or defiles or damages any place of worship, shall be punished with imprisonment for life and also be liable to fine."

The present Bill seeks only to take preventive measures. But these offences are really very serious and dangerous and there must be more deterrent punishment.

It is a well-known fact that all these anti-national and anti-social elements that take part in these disturbances and commit very serious offences, they almost feel that they can escape scotfree.

It is also true that many of them do not come within the purview of law. Shri Badrudduja mentioned hundreds of communal incidents that had taken place during the last two or three years. He said that during the last year alone there had been more than 300 cases of communal rioting. It is quite true that these communal riots have become the order of the day. I would like to know from the hon. Minister as to how many offenders have been booked, how many murderers have been hanged, how many persons who had looted and committed arson and burning have been rounded up after these riots.

For example, it is said that in Ranchi hundreds and hundreds of persons were killed and hundreds and hundreds of women were molested and criminally assaulted but we did not hear of any instance of any person being prosecuted. In Indore, I understand, there has been a social boycott of the minority community. The same thing has happened in many other places.

So, I must submit and bring to the notice of the Minister the fact that after these disturbances the law has not been set in motion. Very few offenders have been rounded up and there is a feeling among these sections and the goondas that they may do whatever they please during the course of these riots but the law will not do anything. These people, the offenders, all these anti-national, communal and anti-social elements must be made to feel that if they commit any offence and commit all these heinous and unhealthy offences they will be rounded up and are liable to be imprisoned for a long time, for their lives. That is why I have brought forward this amendment.

You should not be satisfied merely with punitive measures. The present Bill aims at prosecuting those who may encourage communal disturbances or communal activities but it does not deal actually with what should be done after the offence is committed. That is why I have proposed that this amendment should be made so that it will have a salutary effect on the people who are out to take part in or take advantage of such disturbances and commit these heinous offences. I am sure that this is a good measure and the Minister may seriously consider to accept this amendment.

SHRI SRINIBAS MISRA: Mr. Chairman, because of shortage of time I am stressing on only two of amendments, namely, numbers 27 and 28. They are to clause (b) on page 2.

The purpose of the Bill is to enhance the punishment, rather to inflict deterrent punishment on persons who create communal disharmony. Subclause (b) on page 2 says :—

> "Whoever commits any act which is prejudicial to the maintenance of harmony between different religious, racial, language or regional groups, or castes, or communities, and which disturbs or is likely to disturb the public tranquillity,".

It is so very widely worded that it will take anybody in its grip. There is no question of intention here.

Ordinarily, in criminal law intention is taken to be the test. This was asked of the Attorney-General, Shri Niren De, while he was giving evidence befor the Joint Committee and in the words of the Attorney General :—

> "I agree that if intention is brought in it will safeguard their interest better but even without bringing in intention I do not think it is unconstitutional. It is for Parliament and you gentlemen to decide whether it should have been probably better if you had brought in intention."

Nobody says, it will become unconstitutional. But it is better if "intention" is inserted there. I think, taking this opinion of the Attorney-General, the hon. Minister will have no objection to accept this amendment because, without intention, if somebody does something and it results in communal disturbance, even then he is going to be punished.

Then, there is my amendment No. 28 also. I will give only one example. There is a tank. One community is pissing in the tank illegally—the people belong to one place. Now, somebody, the owner or some people of the village who are owners of the tank obstruct the illegal pissing in the tank and that creates disharmony. Even such cases may be brought under the mischief of this clause. Even such cases will be covered and such people will be punished. So, to make it clear, it will be better to insert "as such" after "communities", that is, communities as such, not that any group of people who belong to one place, to some economic group or some other classification. It is not only people who create disharmony between communities as such. My amendment will protect other groups of people and they will not be brought under the mischief of this clause.

I hope the hon. Minister will accept my amendments.

SHRI ABDUL GHANI DAR : There are two amendments in my name.

MR. CHAIRMAN : We are on clause 2. Your amendments are No. 3 and 31.

SHRI ABDUL GHANI DAR : I am speaking on clause 2.

MR. CHAIRMAN : You confine yourself to your amendments.

श्री अब्दुल गनी डार : चैयरमैन साहब, सरकार यह चाहती है कि तमाम वे जगहें चाहे वह रिलीजस हों, चाहे, कोई जगह हो, जहां हेट्रेड फैलाई जाती है, उनका मिस-यूज न हो। मैं यह फील करता हूं कि इलेक्शन के दिनों में इंस्टीट्यूशंस हों, चाहे वह ऐजुकेशनल इंस्टीट्शंस हों या चाहे वह सोशल इंस्टीट्यूशंस हों या फंक्शन के नाम पर रुपया खर्च करके रखी जाती हैं, तो जो भी सैरेमनीज इस तरह की हों कि जिनमें हैट्रेड फैलाई जाये, चाहे वह इलेक्शन हो या इलेक्शन न हो, तो मैं यह समझता हूं कि जुर्म तो सब जगह है। केवल रिलीजस का नाम देकर मेरे ख्याल में यह नेशनल इंटीग्रेशन का जो आईडिया है कि हम हिन्दुस्तानी हैं, वह शायद इससे हल नहीं हो सकता क्योंकि कहा ऐसा जाएगा कि जो कम्यूनल हेट्रेड फैलाये वह जुर्म है। इसलिए मंत्री महोदय जो बिल लाये थे मैंने स्पिरिट की तारीफ़ की थी और अब भी करता हूं। लेकिन मैं कहना चाहता हूं कि दो बातें हो जायें।

चैयरमैन महोदय, मैं बुनियादी बात इन से कहना चाहता हूं कि अगर किसी —(**व्यवधान**)

شری عبدالغنی ڈار: - چیرمین صاحب، سرکار یہ چاہتی ہے کہ تمام وہ جگہیں چاہے وہ ریلیجس ہوں چاہے کوئی جگہ ہو، جہاں ہیٹریڈ پھیلائی جاتی ہو، ان کا مسیوز نہ ہو۔ میں یہ فیل کرتا ہوں کہ الیکشن کے دنوں میں انسٹیٹیوشنز ہوں چاہے وہ ایجوکیشنل انسٹیٹیوشنز ہوں چاہے وہ سوشل انسٹیٹیوشنز ہوں یا فنکشن کے نام پر روپیہ خرچ کرکے رکھی جاتی ہیں، تو جو بھی سیرمنیز اس طرح کی ہوں کہ جن میں ہیٹریڈ پھیلایا جائے، چاہے وہ الیکشن ہو یا الیکشن نہ ہو، تو میں یہ سمجھتا ہوں کہ جرم تو سب جگہ ہے۔ کیونکہ ریلیجس کا نام دیکر میرے خیال میں نیشنل انٹیگریشن کا جو آئیڈیا ہے کہ ہم ہندوستانی ہیں

وہ شاید اس سے حل نہیں ہو سکتا۔ کیونکہ کہا ایسا جائے گا کہ جو کمیونل ہیٹریڈ پھیلائے وہ جرم ہے۔ اسلئے منتری مہودیہ جو بل لائے تھے میں نے سپرٹ کی تعریف کی تھی۔ اور اب بھی کرتا ہوں لیکن میں کہنا چاہتا ہوں کہ دو باتیں ہو جائیں۔

چیرمین مہودیہ، میں بنیادی بات ان سے کہنا چاہتا ہوں کہ اگر کسی ..... (دیودھان)

MR. CHAIRMAN : No basic and fundamental things should be raised now. You confine yourself only to the amendments.

SHRI ABDUL GHANI DAR : I have to explain what I want.

MR. CHAIRMAN : I am sorry ; you can speak on your amendments only. I want to finish clause 2 today. Please confine yourself to your amendments only.

SHRI ABDUL GHANI DAR : I am only on clause 2.

I am speaking on Clause 2.

18 hrs.

MR. CHAIRMAN: You may finish in a minute or two.

SHRI ABDUL GHANI DAR: I will finish in a minute or two.

आज तक यह होता था कि पुलिस गुरुद्वारों में नहीं जा सकती थी, मस्जिदों में नहीं जा सकती थी, मन्दिरों में नहीं जा सकती थी, और जाती थी तो एक तूफान उठता था । अब सरकार ने इस पर ध्यान दिया है । मैं सरकार का ध्यान इस तरफ दिलाना चाहता हूं कि ठीक है, अगर किसी मस्जिद में, मन्दिर में, गिर्जे में या गुरुद्वारे में मुल्क के हित के खिलाफ ऐसी बात कही जाती है जिससे दो कौमों में नफरत पैदा हो, तो वह जुर्म है, चाहे वह किसी भी तरफ से हो । लेकिन उस के साथ अगर आफिसों में बैठ कर नफरत पैदा हो, अगर मिलों में क्लास और क्लास के दर्म्यान नफरत पैदा हो या सोशल फक्शन्स के नाम पर ऐसा हो, तो वहां क्या होगा ? क्योंकि आज हम देखते हैं कि फर्क किया जाता है । यहां कई लोग पकड़े गये, उन को एक दिन में ही पकड़कर छोड़ दिया गया, लेकिन मस्जिद यहां गिराई गई और उस के सिलसिले में लोगों को पकड़ा गया तो उन को चार-चार महीने के लिये कैद करके अम्बाले भेज दिया गया । क्या कोई मिसाल मंत्री जी यहां दे सकते हैं जहां असली नैशनल इंटेग्रेशन हुआ हो ? सिवा काश्मीर के नैशनल इंटेग्रेशन कहीं है ही नहीं क्योंकि वहां आधे हिन्दू और आधे मुसलमान रहते हैं । वहां अब्दुल्ला से लेकर सादिक तक नैशनल इंटेग्रेशन में यकीन रखते हैं । और कोई मिसाल मिनिस्टर साहब नहीं दे सकते हैं जहां नैशनल इंटेग्रेशन आया हो ।

इसलिये मैं चाहता हूं कि सब जगहों पर पावन्दी आये बजाय इस के खाली मस्जिद जैसी जगहों पर यह पावन्दी लगाई जाय । मैं उम्मीद करता हूं कि मिनिस्टर साहब की बुद्धि सही तौर पर इस को समझने की कोशिश करेंगी ।

آج تک یہ ہوتا تھا کہ پولیس گوردواروں میں نہیں جا سکتی تھی۔ مسجدوں میں نہیں جا سکتی تھی۔ مندروں میں نہیں جا سکتی تھی۔ اور جاتی تھی تو ایک طوفان اٹھتا تھا۔ اب سرکار نے اس پر دھیان دیا ہے۔ میں سرکار کا دھیان اس طرف دلانا چاہتا ہوں کہ ٹھیک ہے۔ اگر کسی مسجد میں۔ مندر میں۔ گرجے میں یا گوردوارے میں ملک کے ہت کے خلاف ایسی بات کہی جاتی ہے جس سے دو قوموں میں نفرت پیدا ہو۔ تو وہ جرم ہے۔ چاہے وہ کسی بھی طرف سے ہو لیکن اسکے ساتھ اگر آفسوں میں بیٹھ کر نفرت پیدا ہو۔ اگر ملوں میں کلاس اور کلاس کے درمیان نفرت پیدا ہو یا سوشل فنکشنس کے نام پر ایسا ہو۔ تو وہ کیا ہوگا۔ کیونکہ آج ہم دیکھتے ہیں کہ فرق کیا جاتا ہے۔ یہاں کئی لوگ پکڑے گئے انکو ایکدن میں ہی پکڑ کر چھوڑ دیا گیا لیکن مسجدیں یہاں گرائی گئیں اور اس کے سلسلے میں لوگوں کو پکڑا گیا تو انکو چار چار مہینے کیلئے قید کر کے انبالے بھیجدیا گیا۔ کیا کوئی شال منتری جی یہاں دے سکتے ہیں۔ جہاں انٹی نیشنل انٹیگریشن ہوا ہو۔ سوائے کشمیر کے نیشنل انٹیگریشن کہیں ہے ہی نہیں کیونکہ وہاں اتنے ہندو اور اتنے مسلمان رہتے ہیں۔ وہاں عبداللہ سے لیکر صادق تک نیشنل انٹیگریشن میں یقین رکھتے ہیں۔ اور کوئی شال منسٹر صاحب نہیں دے سکتے ہیں جہاں نیشنل انٹیگریشن آیا ہو۔

اس لئے میں چاہتا ہوں کہ سب جگہوں پر پابندی آئے
بجائے اس کے کہ خالی مسجد جس جگہوں پر یہ پابندی نہ لگائی جائے
میں امید کرتا ہوں کہ منسٹر صاحب کی بودھی صحیح طور پر اس کو
سمجھنے کی کوشش کرے گی۔]

SHRI VIDYA CHARAN SHUKLA : The various amendments that have been moved by the members have either been already covered by the present provisions mentioned in the Bill or are provided in the existing Acts which we are seeking to amend by this amending Bill.

Mr. Tyagi wanted that in the places of religious worship if people preach their religion and it hurts the feelings of the people, this should be excluded or this should be taken note of by Government. If he reads sub-clause (1) of clause 2 carefully, he will find that hurting the feelings is not the material thing here; the main thing is promotion on grounds of religion, race, place of birth, residence, etc. of disharmony or feelings of enmity, hatred or ill-will. For the preachers who preach good points of their religion, it is not necessary that they should preach enmity or hatred or illwill towards the other religions. Mr. Tyagi himself is a preacher. He knows that his own religion can be preached in a manner without hurting any other religion. Therefore, I do not think that there is only necessity to amend or withdraw this particular clause.

Mr. Abdul Ghani Dar wants that, in addition to places of religious worship, we should also include schools and other places in that offence. *Prima facie* it is obvious that it would be harmful to do so; including many more places and bringing them within the operation of this Clause would not be either. of practical use or justified.

Mr. Srinibas Misra and Mr. Abdul Ghani Dar want the intention to be inserted in this Clause...

SHRI SHRICHAND GOYAL: That is very essential.

SHRI VIDYA CHARAN SHUKLA: This matter was also discussed in the Joint Committee and we also gave the reasons why 'intention' should not be mentioned there. When these matters are taken up in the court and *prima facie* a case is made out, the offender would get the punishment.

If the intention is brought in, the very effect of this provision will be completely washed off. Therefore, after very careful consideration, we decided that if this particular amendment to the IPC has to remain effective, intention should not be brought in this matter.

SHRI SRINIBAS MISRA: What about 'as such' in No. 28 ?

SHRI VIDYA CHARAN SHUKLA: Another of his suggestions was about 'any other ground whatsoever'.

SHRI SRINIBAS MISRA: I am not pressing it.

SHRI VIDYA CHARAN SHUKLA: Anyway, I would deal with these two things before I sit down.

First of all, if it is sought to remove the words 'or any other ground whatsoever,' it would exclude many other contingencies that might arise and which are not anticipated in this legislation. I would invite Shri Tyagi's attention to the present provision of 153A in the IPC where these words do exist. They have not been misused so far and they are not likely to be in future. These are not new words we are inserting; they are already there in the Act. Therefore, I do not think these words should now be excluded by an amendment.

By his amendment No. 28, Shri Srinibas Misra seeks to insert the words 'as such' after 'communities' in page 2, line 8. We have had it examined and find that it would not make any difference whatsoever whether these words are added or not added. We think that addition will only make it a little cumbersome and hence I am unable to accept it.

SHRI SRINIBAS MISRA: Amendment No. 27 may be put separately.

MR. CHAIRMAN: The question is:

"Page 2, line 6—*after* "(b)" *insert* "intentionally." (27)

The motion was negatived.

MR. CHAIRMAM: I shall put the rest of the amendments to clause 2 to the vote of the House.

Amendments Nos 3, 12 to 14, 25, 26, 28 and 31 were put and negatived.

MR. CHAIRMAN: The question is:

"That clause 2 stands part of the Bill".

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHAIRMAN: We shall stop here today. Shri Raghu Ramaiah.

BUSINESS ADVISORY COMMITTEE

Thirty-Seventh Report

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to present the Thirty-Seventh Report of the Business Advisory Committee.

18.09 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, July 25, 1969/Sravana 3, 1891 (Saka).